



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं.

1537/0

विधि/ओवरसाइट ऑर्डर/2020

दिनांक: 9-10-2020

To,
The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

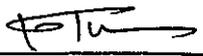
Sub.: Regarding Submission of Report dated 10.09.2020 of Hon'ble Oversight Committee in compliance of order of Hon'ble NGT passed in OA No. 804/2017, In Re: Rajiv Narayn and others vs. Union of India and others.

Sir,

The Hon'ble Oversight Committee, U.P. has directed the Member Secretary, UP Pollution Control Board, Lucknow to file the Report dated 10.09.2020 of Oversight Committee, in compliance of order passed by Hon'ble NGT in OA No. 804/2017, In Re: Rajiv Narayn and others vs. Union of India and others.

Therefore, the report dated 10.09.2020 of Oversight Committee is attached herewith for kind perusal.

Yours Faithfully


(Ashish Tiwari)
Member Secretary

Copy: Sri Anil Kumar Pathak, Staff Officer, Chief Secretary, Government of Uttar Pradesh for kind perusal.

Member Secretary

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 804/2017

RAJIV NARAYAN & ANR.

VERSUS

UNION OF INDIA & ORS.

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**REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL
GREEN TRIBUNAL PASSED IN O.A.NO. 804/2017
IN RE: RAJIV NARAYAN & ANR VERSUS UNION OF INDIA & ORS**

I. INTRODUCTION

Due to alarming situation created by generation and unscientific dumping of hazardous waste resulting in serious and irreversible damage to the environment and public health, the issue was considered by the Hon'ble Supreme Court inter alia in Writ Petition No. 657/1995, The Research Foundation for Science, Technology and Natural Resource Policy Vs. Union of India & Ors., (2005) 10 SCC 510. The present Original Application was registered after considering the status of compliance in the O.A No. 36/2012 made in order to regulate the polluting activities in Ghaziabad as depicted through various newspaper reports. Thereafter, while considering various reports on environmental pollution, the scope of proceedings was extended to all the states in the country relating to compliance of Hazardous and Other Waste Management and Transboundary Movement Rules, 2016 (HOWM Rules). Vide order dated 25.10.2017, the Tribunal disposed off the application no.36/2012 and filed independent application on the subject of HOWM Rules. This led to application being assigned new O.A No. 804/2017.

II. FEW ORDERS PASSED BY HON'BLE NGT IN O.A 804/2017

Hon'ble Tribunal vide order dated 29.08.2017 had considered the compliance of order dated 13.01.2015 in O.A. No. 36/2012 and information was sought with reference to the following questions:-

- (a) As to what is the total generation of hazardous waste in their respective States.
- (b) Which agencies have been authorized in terms of rules to collect, transport, disposed of and the process of the hazardous wastes.
- (c) What is the capacity of the plants which have been given due authorization for that purpose.

- (d) What happens and how the remnant hazardous waste is being dealt with.
- (e) The members who have been allotted any of the authorized plants and are not sending hazardous waste to those plants. What action the concerned authorities i.e. the State Government and the respective States and State Pollution Control Boards have taken so far, against such members.

Vide order dated 25.10.2017, the Tribunal disposed off the application no.36/2012 and filed independent application viz. O.A.804/2017 on the subject of HOWM Rules. Further, vide order dated 30.07.2018, the Tribunal directed constitution of a Monitoring Committee by the CPCB to compile information about the status of compliance of the HOWM Rules, 2016. CPCB constituted a Monitoring Committee on 09.08.2018 and this Committee gave its interim report on 29.01.2019. The CPCB filed "Final Report of Monitoring Committee on Management of Hazardous Waste" on 23.07.2019 and its own report dated 14.7.2019 which was considered vide order dated 26.08.2019. **Major directions** given by Hon'ble NGT vide order dated 26.08.2019 were as following:

"i. Hazardous waste inventory be updated and verified by way of test checks to ensure that the same is credible, reliable and robust in terms of contents and scope, as already recommended in the interim report of the Monitoring Committee dated 29.01.2019 which was accepted by the Tribunal on 12.04.2019.

iii. As already directed, all the States which have not set up TSDF may do so and the States which fail to set up the same up to 31.03.2020, will be liable to pay environmental compensation of Rs. 10 lakh per month. However, with regard to States which may be categorized as small States, having regard to the quantum and nature of generation of hazardous waste, the liability to pay compensation will start from 01.01.2021. The categorization based on threshold limit of generation of hazardous waste be made by the CPCB within one month from today and placed on its website.

iv. 126 sites which have already been identified as contaminated may be cleared of the hazardous waste within six months so that remediation process may start. The remediation work may start at the 55 sites for which DPRs have been completed within the timelines specified in the DPRs. For the remaining 71 sites, DPRs may be completed expeditiously but not later than one year and thereafter remediation may be done as per the timelines in the DPRs.

v. Failure to remove the waste from the 126 identified sites, will result in environmental compensation to be paid at the rate of Rs. 10 lakhs per site from

01.04.2020 by the concerned SPCBs/PCCs to the CPCB. Same rate will apply in respect of such of the 195 sites as are identified as contaminated with effect from 01.01.2021.

vi. With regard to 195 probable contaminated sites, the assessment may be completed within six months and thereafter the waste may be removed within next six months from sites cleared by the CPCB to be contaminated.

vii. The clearance of site by way of disposal or transfer should be strictly as per the HOWM Rules, to be monitored by the CPCB. The cost of removal of waste may be first paid out of the environment funds/consent funds available with the State PCBs/PCCs and thereafter recovered from the persons concerned.

viii. Whenever any difficulty arises, the CPCB may, on being so satisfied, allocate funds from environment funds available with it, which may thereafter be recovered from the concerned defaulters.

ix. The recommendations of the CPCB with regard to the compensation regime on the subject may be adopted, subject to further consideration of orders.

x. The CPCB may oversee the compliance of these directions compile data from all quarters and furnish an interim compliance report before 15.04.2020."

Vide order dated 7.07.2020, in light of the above directions CPCB filed its report dated 26.6.2020. The report dealt with the compliance status of updating of Hazardous Waste ("HW") inventory, status of setting up of TSDFs, remediation of contaminated sites, completing the process of identification of remaining 'probably' contaminated sites and their remediation and recovery of compensation. **With reference to UP, it was depicted that as of June, 2020 there were 42 total sites, 17 probable sites and 25 contaminated sites. In 18 sites out of the total, Hazardous waste (HW) not found on site at the time of inspection by UPPCB. At 3 sites HW has been removed and at 1 it was still lying. DPRs and remediation was complete at 7 sites while at 2 sites assessment work was under process.**

Vide order dated 7.07.2020 the Tribunal directed CPCB to take further steps for compliance by issuing appropriate directions and also to enforce its directions for recovery of compensation for the continuing damage to the environment on 'Polluter 21 Pays' principle.

The Tribunal directed that CPCB and SPCBs may not permit any new industry having potential to generate hazardous waste till facilities for disposal of such waste are ensured. CPCB may set up a system to cross verify the status of hazardous waste generating industries (at least 10% in each State) and also direct SPCBs/PCCs to impose environmental compensation against delinquent industries.

Regarding remediation of contaminated sites, the Tribunal directed that immediately 5 sites should be taken for remediation and executed within a period of six months. Environmental damages caused by such sites and loss in terms of monetary resources may also be estimated. All the States/UTs and PCBs were directed to comply with observations and recommendations and furnish their compliance reports by 31.10.2020 to the CPCB.

III. MONITORING BY OVERSIGHT COMMITTEE

On 12.2.2020, the Oversight Committee had reviewed the compliance of directions and progress made in this case. The major points highlighted in the meeting are presented below:

- (a) It was informed in the meeting that there were 2 TSDFs one in Kanpur Dehat and one in Unnao. TSDF in Amroha was under construction.
- (b) With regard to hazardous units, it was reported that 1814 operational units were functioning whereas the total generation was 2460 lakh MT. The Committee was not convinced with the data presented as it seemed to be on the lower side. SPCB was directed to conduct a detailed survey of hazardous units in the Uttar Pradesh.
- (c) Considering the 18 identified contaminated sites in the State it was reported that remediation work had started at 2 sites. In 6 sites, DPRs had been prepared and in the remaining 10 sites even DPRs were not prepared. The Committee had directed to start the DPR work immediately and submit the compliance reports. Further, CPCB was directed to make an assessment of the progress and submit report to the NGT.

(d) With reference to probable contaminated sites, it was informed by SPCB that work of removal had not started and they aim to complete the work within two months.

(e) The Health Department was directed to conduct health survey in particular areas where hazardous dump exist. Moreover, Groundwater Department was directed to draw sub-soil samples wherein hazardous dump was present.

Taking into account the directions of Hon'ble NGT in earlier orders and latest order dated 07.08.2020 in O.A. No.804/2017, the Oversight Committee reviewed the compliance and progress made so far in online meeting on 07.08.2020 (Refer Annexure VI). Point-wise decisions taken by the Committee in the matter are detailed out below:

- **Guidelines regarding hazardous waste-** Ms. Deepti Kapil from CPCB informed that all the required guidelines have been formulated by the CPCB and circulated among all SPCBs.
- **IT software for tracking hazardous waste-** Ms. Deepti Kapil, CPCB informed that work regarding it is under process and it is anticipated to be approved by end of 2020 and rolling out of the same would need another six months.
- **Capacity building with reference to hazardous waste management-** Ms. Deepti Kapil, CPCB, informed that CPCB has been conducting workshops on all the environment related aspects every year that also includes module on hazardous waste. Nominations are invited for participation from every SPCB. However, Shri Ajay Sharma, UPPCB reported that no person has attended any workshop organised by CPCB with reference to hazardous waste till date. The Committee directed Ms. Deepti to provide a calendar of initiatives taken by CPCB for capacity building
- **Hazardous waste units in Uttar Pradesh-** Shri Ajay Sharma, UPPCB reported that total there are 2597 hazardous waste producing units out of which 2173 are operational. This suggests that 424 are closed.
- **Contaminated sites in Uttar Pradesh-** Shri Ajay Sharma, Chief Environmental Officer, UPPCB reported that there are 41 identified contaminated sites in Uttar Pradesh. The details of the sites are presented below: 31 Sites: Not Contaminated sites as no

hazardous/legacy waste present 9 Sites : Contaminated sites 1 Site: Probable contaminated site

- The Committee directed UPPCB to conduct a fresh inspection in all the identified contaminated and probable contaminated sites and send the detailed information to the Committee within one month. With reference to the Chromium contaminated site at Lohia Nagar, Ghaziabad Shri Rambabu from CPCB submitted that source of contamination is not yet ascertained. The Committee directed UPPCB and CPCB that joint inspection report should be submitted within one month. He further stated that with reference to site at Deva Road, Lucknow, CPCB has formulated a DPR for post removal remediation and sent the same 1.5 years back. However, still no progress has been registered so far.
- **Hazardous waste inventory-** Shri Ajay Sharma from UPPCB informed that they maintain records of category wise waste generation and quantum of waste. Their officers visit the units and collect information as per the set format. The Committee directed him to submit one such filled up and validated form. Further, official from CPCB stated that all the generators were required to submit the information regarding hazardous waste in June 2020 to the CPCB and SPCB is required to compile the data of all generators and submit it by September, 2020. UPPCB was directed by the Committee to submit a complete list of the generators to CPCB and a copy of the same to the Committee. The Committee directed the UPPCB to issue notices within one month to the generators who have not submitted the information by June, 2020.
- **TSDFs in Uttar Pradesh-** At present there are 2 TSDFs in Kanpur Dehat 1 in Unnao dedicated for the tannery sector. Construction of TSDF, Amroha is still under process
- **Environmental Compensation (EC) imposed on industrial units for damaging environment-** EC of Rs.280.01 crore had been imposed on 6 units.

As per the directions of the Oversight Committee, CPCB and UPPCB submitted their respective reports. The key points are presented below:

Report regarding Hazardous waste Sites submitted by CPCB (June,2020) [Refer Annexure I]

- There are 41 contaminated / probable contaminated sites in Uttar Pradesh (Refer Annexure I).
- Total 20 sites are contaminated sites and 21 are probable sites. Out of them DPR had been prepared for 6 sites.
- Out of the sites for which DPR had been prepared:

(i) Hazardous waste still lying at the site and tendering process is under progress: **02 site**

(ii) DPR prepared, remediation not yet initiated: **04 sites**

- Remediation is on-going at 02 sites
- Identified as new sites: 02 Sites
- Hazardous waste lifted: 03 Sites
- On rest of the sites, CPCB had observed and suggested that there is a need to carry out soil/groundwater/sediment sampling and submit analysis reports to CPCB. Site visits reports along-with photographs are also required to be submitted to CPCB.

Report submitted by UPPCB [Refer Annexure II]

- 10 contaminated/probable sites are present currently while others have been declared non-contaminated and no hazardous/legacy waste was found during the inspection visit of UPPCB.

In the meeting dated 07.08.2020, the **Committee had also directed UPPCB to submit a copy of inspection visit done to issue authorization as per Hazardous waste Rules, 2016 to an industrial unit.** The document submitted by UPPCB [refer Annexure III] shows that details with reference to the following are considered:

- (1) Production capacity
- (2) Category of unit (Small/Medium/Large)
- (3) Nature of Industry

- (4) Main product and by-product
- (5) Details of Hazardous waste (Nature, Quantum and Category)
 - Generated during process
 - Generated from Effluent Treatment Plant
 - Generated from Air Pollution Control Systems
- (6) Details regarding handling of waste (information regarding collection, packaging and storage)
- (7) Environmental details which includes the location of the site, nearest human settlement, population within 500 m radius, surface water body present or not, handpumps present near the site or not and details of forest , sanctuary etc. within 2.0 Km radius.
- 8) Methods of collection and transportation of waste
- (9) Details of treatment of Hazardous waste i.e Neutralisation, Solidification, Incineration, Land filling or is sold.
- (10) The format of inspection also collects information regarding any expected leachate from waste and if the waste is incinerated then the quantity of waste, height of dump and details of firing.
- (11) Remarks by the Inspection officer

Thus, from the inspection format it is revealed that detailed information is sought from the unit and records are maintained by UPPCB. Furthermore, a sample of HWM Certificate provided to industrial units was also sent to the Committee (Refer Annexure IV).

The Oversight Committee reviewed the reports regarding status of hazardous waste sites on 07.09.2020 and gave the following directions to UPPCB (Refer Annexure V). Site wise decisions are presented below:

1. **Khanchandpur, Rania, Kanpur Dehat:** The Committee observed that the site is contaminated and the tendering process has been delayed significantly. It is directed that execution of remediation work must be undertaken by UPSIDA and UPPCB. Progress report to be submitted within one month.

2. **Shivnathpura, Rania, (Kanpur Dehat) Ramabai Ngar, Kanpur, Uttar Pradesh :** The Committee observed that the site is contaminated and the tendering process has been delayed significantly. It is directed that execution of remediation work must be undertaken by UPSIDA and UPPCB. Progress report to be submitted within one month.

3. **Dewa Road, Lucknow (Palhauri Village, Deva Road, Chinhath, Lucknow):** It was noted by the Committee that the site is contaminated and DPR of the site had been completed under NCEF. However, work has not yet been initiated. The Committee directs UPPCB to impose EC and take action for remediation.

4. **India Pesticide Limited, Lucknow:** The Committee observed that the site is contaminated and DPR has been completed under National Clean Energy Fund (NCEF). However, work has not yet been initiated. UPPCB to impose EC and take action for remediation.

5. **Uttardhauna, Chinhath Block, Lucknow:** The Committee observed that the site is contaminated and DPR has been completed under NCEF. However, work has not yet been initiated. UPPCB to impose EC and take action for remediation.

6. **Chakar Village Chinhath, Lucknow:** The Committee observed that the site is contaminated and DPR has been completed under NCEF. UPPCB to impose EC and take action for remediation.

7. **Industrial Area Meerut Road, Ghaziabad, Uttar Pradesh:** The Committee observed that the site is contaminated and remediation is under progress (SPRL). UPPCB to monitor the remediation work and submit progress report to the committee.

8. **Lohia Nagar C Block, Ghaziabad:** The Committee observed that the site is contaminated and remediation is under progress. UPPCB to monitor the remediation work and submit progress report to the committee.

9. **Juhi Baburaiya (Rakhi Mandi), Kanpur:** The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report with site visit photographs, documentary evidences to the committee.

10. **Shivnagar Colony, Unnao:** The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present; groundwater samplings have been done and results are awaited. However, the UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

11. **NauriayaKheda Kanpur:** The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

12. **Motipur Village, Chakeri Ward, Near Jajmau Industrial Area, Kanpur:** The Committee observed that it is a probable contaminated site. UPPCB had submitted that there is no

hazardous/legacy waste and pucca construction were found at the site. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

13. **Wajidpur, Kanpur:** The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

14. **Devri Village, Moradabad:** The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

15. **Bhuapur Village, Kaushambhi, Gaziabad, Uttar Pradesh:** The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and had carried out ground water sampling. The Committee directed the UPPCB to conduct sampling of soil/ /surface water sediments, waste if any and submit report within one month along with photographs, GPS locations, documentary evidences to the committee.

16. **Shakti Nagar, Aligarh:** The Committee observed that the site is contaminated and UPPCB submitted that there is no hazardous/legacy waste and conducted groundwater and surface water sampling for which results are awaited. The UPPCB need to conduct sampling of soil/ sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

17. **Kanoria Chemical Renukoot, Renukoot, Sonebhadra, Uttar Pradesh** : The Committee observed that the site is contaminated and Mercury generation has been stopped and process is changed to membrane process. Mercury bearing sludge has been stored in captive SLF. UPPCB had conducted surface water sampling and results are awaited. However, the UPPCB need to conduct sampling of soil/ groundwater sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, GPS locations, documentary evidences to the committee.

18. **Barnawa Village, Baghat, District Meerut (Confluence point of Kali River & Hindon River)**: The Committee observed that the site is contaminated and UPPCB had submitted that no hazardous waste was present. However, the UPPCB need to conduct sampling of soil/ groundwater/ surface water/ sediments/ waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, GPS locations, documentary evidences to the committee.

19. **Firozabad**: The Committee observed that the site is contaminated. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater / surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

20. **Panki Industrial Area, Kanpur**: The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. the UPPCB need to conduct sampling of soil/ groundwater / surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

21. **Jaibheem Nagar, Ward No. 5, Meerut** : The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

22. **Kunrwa, JirghaDandi, Sonebhadra District, Uttar Pradesh**: The Committee observed that it is a probable contaminated site and UPPCB had submitted that site was not contaminated and conducted groundwater sampling. The results of analysis are awaited. The UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters with emphasis on Fluoride and heavy metals with site visit photographs, documentary evidences to the Committee.

23. **Dabal Village, Muzaffarnagar**: The Committee observed that it is a probable contaminated site and UPPCB reported that there was no hazardous/legacy waste. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

24. **Jajmau Industrial Area, Kanpur** : The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

25. **Jalapur Chooiya, Bijnor** : The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis

report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

26. **Chadenamal Village, Block Thana Bhawan, District Muzaffarnagar :** The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

27. **Magarwara Industrial Area, Unnao :** The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The results of analysis are awaited. The UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

28. **Chetwa, Meorpur block, District Sonebhadra, Uttar Pradesh :** The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The results of analysis are awaited. The UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

29. **Murdhawa Industrial Area P.O. Renukoot Dist. Sonebhadra, Uttar Pradesh :** The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The analysis results are awaited. The UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any

and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

30. **Singrauli Super Thermal Power Plant, Singrauli :** The Committee observed that the site is contaminated and Fly Ash was stored in Ash Dykes. UPPCB had submitted that hazardous waste is not present and conducted groundwater and surface water sampling. The analysis results are awaited. The UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

31. **Tejab Mill Campus, Anwarganj, Kanpur :** The Committee observed that the site is contaminated and site was inspected by UPPCB and scattered dumping of MSW was found on the site. The UPPCB need to conduct sampling of soil/groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

32. **Ashapur Village, Fatehpur :** The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ /surface water /groundwater/sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

33. **Ranipur Village, Fatehpur:** The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The UPPCB need to conduct sampling of soil/ /surface water/ groundwater/ sediments, waste if any and submit the analysis report of chemicals of concern including

general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

34. **Rooma-Treatment Storage Disposal Facility, Kanpur:** The Committee observed that it is a probable contaminated site. TSDF site is capped by Nagar Nigam. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ /surface water/groundwater/ sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

35. **Hindustan Laboratories, UPSIDC, Industrial Area, Naini, Allahabad :** The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ /surface water/ groundwater/sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

36. **Karula Nala (Drain), Moradabad:** The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present and conducted surface water sampling. The UPPCB need to conduct sampling of soil/ /groundwater water/ sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

37. **Babusarai, District Bhadohi :** UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ /surface water/groundwater sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

38. **Bharat Oil and Waste Management, Kanpur:** The Committee observed that it is a probable contaminated site. Hazardous waste which was found at TSDF site during excavation for developing landfill was properly disposed after stabilization at TSDF. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil, surface water, groundwater, sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

39. **Gudhrauly Village, Fatehpur:** The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ /surface water, groundwater, sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

40. **Loni, UP:** The Committee observed that it is a probable contaminated site. Site was visited and sampling of waste, sediment and ground water was done by CPCB officials on 14-06-2019 and 09-01-2020. Analysis results revealed that groundwater was contaminated. Waste and sediment samples were found to be highly acidic. Sediment samples were contaminated with heavy metals. UPPCB to carry out detailed investigation of the site and submit report to the Committee.

41. **Bank of River Ramganga, Moradabad, UP :** The Committee observed that the site is contaminated and as per direction of Hon'ble NGT OA no. 621/2018, e-waste residue had been lifted. UPPCB had conducted groundwater and surface water sampling but results are awaited. UPPCB to carry out soil/waste/sediment sampling and submit the reports to the Committee.

IV. Compliance Status regarding Hazardous Waste Management, Rules 2016

Hazardous waste generating units in Uttar Pradesh: The information received from Quarterly report of CPCB revealed that total number of hazardous waste generating units was

2460 while operational units were 1814 and 646 units were closed. All the operational units had authorization from the Board or their application was under consideration. The State has 3 TSDFs of capacity 8.1 Lakh Metric Ton out of which 3.0 Lakh Metric Ton capacity was available. Environmental compensation of Rs. 280.01 crore had been imposed on 6 industrial units. These units represented themselves in Hon'ble NGT but the Tribunal directed them to represent before UPPCB. The Board declined their request and no reduction was made in the amount of EC imposed.

S.No.	Hazardous waste generating units	Number
1.	Total units	2460
2.	Operational units	1814
3.	Closed units	646

Hazardous waste generated in Uttar Pradesh: The total amount of waste generated in the State was 245024.787 MTA. Out of which 52283.967 was land-fillible waste, 46939.59 MTA was incinerable waste, 77566.154 MTA was recyclable waste and 68235.07 MTA was utilizable waste.

S.No.	Type of waste	Authorised Quantity	Generated Quantity
1.	Total hazardous waste generated (MTA)	487076.364	245024.787
2.	Land fillible generated waste (MTA)	60650.499	52283.967
3.	Incinerable waste generated(MTA)	59390.908	46939.59
4.	Recyclable waste generated(MTA)	102589.332	77566.154
5.	Utilisable waste generated(MTA)	264445.62	68235.07

Gap in hazardous waste management: At present, there is no gap between generation and treatment of hazardous waste. However, as per future requirements 1 TSDF at Amroha is

under construction and 2 existing TSDFs i.e. in Kanpur Dehat are undergoing capacity enhancement.

Remediation of hazardous waste dumpsites in the State: Inventory of probable and contaminated sites had been prepared by UPPCB and 41 sites were identified out of which 11 were contaminated and at remaining no hazardous waste was found (Refer Table 1.1 above). In order to address major issue of chromium dump at Rania, tender process has been initiated. Further, water supply through overhead tank has been ensured in 3 hamlets of Khanchandpur, Rania namely Chauhanpurwa, Baalpurwa, Yadavpurwa sine 15.07.2020 and in one hamlet i.e. Prasadhipurwa work of water supply would be complete by December,2020. It is informed that ground water in hamlet Prasadhipurwa is not contaminated.

Recovery of EC of 280.01 crore from 6 industries: The entire amount is to deposited by industries in the bank account of UPPCB but it has not been done so far. The State Industrial Department had deposited Rs.23.44 crore in ESCROW account of DM, Kanpur. The remaining amount would be deposited by UPPCB after the recovery of EC from 6 erring industries. Recovery certificate had already been issued against the defaulters.

V. SUMMARY OF COMPLIANCE STATUS AS PER HON'BLE NGT ORDER DATED 07.07.2020

S.No	Directions by Hon'ble NGT	Concer ned Department	Compliance Status: July	Compliance Status: August						
1.	Hazardous waste inventory be updated and verified by way of test checks to ensure that the same is credible recommended in the interim report of the Monitoring Committee dated	UPPCB	Complied Records of category wise waste generation and quantum of waste maintained in the State.	Complied Shri Ajay Sharma from UPPCB informed in the meeting dated 07.08.2020 that they maintain records of category wise waste generation and quantum of waste. <table border="1" data-bbox="906 1731 1378 1921"> <thead> <tr> <th>S.No</th> <th>Hazardous waste generating units</th> <th>No</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Total units</td> <td>2460</td> </tr> </tbody> </table>	S.No	Hazardous waste generating units	No	1.	Total units	2460
S.No	Hazardous waste generating units	No								
1.	Total units	2460								

	29.01.2019 which was accepted by the Tribunal on 12.04.2019			<table border="1"> <tr> <td>2.</td> <td>Operational units</td> <td>1814</td> </tr> <tr> <td>3.</td> <td>Closed units</td> <td>646</td> </tr> </table>	2.	Operational units	1814	3.	Closed units	646
2.	Operational units	1814								
3.	Closed units	646								
2.	Vide order dated 26.08.2019 it was directed to all the States which have not set up TSDF may do so and the States which fail to set up the same up to 31.03.2020, will be liable to pay environmental compensation of Rs. 10 lakh per month	UPPCB	Complied (It is reported that there are two TSDFs; one in Kanpur-Dehat and one in Unnao. It is further reported that one unit in Amroha is under process and already EIA has been completed)	Complied (2 TSDFs operational in State one in Kanpur-Dehat and one in Unnao. TSDF Amroha is under process.						
3.	126 sites which have already been identified as contaminated may be cleared of the hazardous waste within six months so that remediation process may start. The remediation work may start at the 55 sites for which DPRs have been completed within the timelines specified in the DPRs. For the remaining 71 sites, DPRs may be completed	Dept.o f Urban Develo pment /UPPC B/ CPCB	Partially Complied (Remediation/ removal process under process)	Partially Complied Vide meeting dated 7.08.2020 it was reported by that out of 41 contaminated sites in the state of Uttar Pradesh, in 31 sites no waste is present. In remaining 9 sites removal and remediation work is under process.						

	expeditiously but not later than one year and thereafter remediation may be done as per the timelines in the DPRs.			
4.	Failure to remove the waste from the identified sites will result in environmental compensation to be paid at the rate of Rs. 10 lakhs per site from 01.04.2020 by the concerned SPCBs/PCCs to the CPCB. Same rate will apply in respect of such of the 195 sites as are identified as contaminated with effect from 01.01.2021.	CPCB/ UPPCB	Not Complied No EC imposed on any site.	Not Complied No EC imposed on any site
5.	With regard to 195 probable contaminated sites, the assessment may be completed within six months and thereafter the waste may be removed within next six months from sites cleared by the CPCB to be contaminated.	UPPCB	Partially Complied (Assessment done by UPPCB but removal has not started) 1 Probable site i.e. Loni, UP.	Partially Complied (Assessment done by UPPCB but removal has not started) 1 Probable site i.e. Loni, UP. According to report submitted by CPCB 22 probable contaminated sites in the State.

VI. OBSERVATIONS OF THE OVERSIGHT COMMITTEE

The reports submitted by CPCB and UPPCB revealed that 11 sites (as per UPPCB) and 21 sites (as per CPCB) fall under the category of contaminated sites. Firstly, there is a need to have coordination between both the departments regarding the identification and classification of hazardous waste sites in the State. UPPCB must conduct a fresh inspection survey and submit reports regarding all sites along with the photographs. Moreover, the suggestion of CPCB to conduct soil/ groundwater/ sediment sampling concerning sites declared non-contaminated/probable is justified and should be undertaken by UPPCB on priority basis. As per the information received during the meetings conducted by the Committee, it was observed that EC of Rs. 280.01 crore had not been recovered by the 6 defaulting units which is non-compliance of the NGT orders. Considering the removal and remediation of hazardous waste dumps in the State, the Committee observed that progress is not satisfactory. The chromium dump at Rania is still lying unremediated. Likewise, in case of dumpsites for which DPR had been prepared, work has either not started or is stuck in tendering process.

VII. RECOMMENDATIONS BY THE OVERSIGHT COMMITTEE

1. As per the study by ASSOCHAM/PWC last year, Hazardous Waste Accounts for 10-15% of the total solid waste, it is growing at the rate of 2-5% per year; so we need to commensurately augment our TSDFs. Currently there are 2 TSDFs at Kanpur/Amroha (under construction). Maximum HW generating industries are in western belt- Noida/Greater Noida/Ghaziabad/Meerut/Gajraula/Moradabad. We need to have more TSDFs in Western UP. The construction of Amroha TSDF meant for western UP has not even started and pending since more than one year. Its land has so far not been finalised. Keeping in view the rate of industrialization, particularly in that area, we need to assess our hazardous waste generation volume for the next 20 years and augment our TSDFs accordingly.
2. HW waste disposal is an area where decision making is slow. Reasons range from governance limitations to evolution of systems, limited number of TSDFs, recycling /processing

facilities and less number of players in the organised sector having requisite skills and experience. Governance limitations exist because there are very few precedents, no guidelines, hardly any SOPs, no standards and very few players who have experience in handling hazardous waste (HW). No wonder, officers are wary of finalizing single tender offers or bids which appear prima facie very high. They are wary of sending HW to distant TSDFs because of exorbitant transportation costs. Already 25000 MT of black powder generated from e-waste is lying at Moradabad in temporary storage for more than one year. Similarly, 65000 MT of chromium waste is lying in Rania at Kanpur Dehat. NGT has been directing early action and Oversight Committee is also regularly following it up. The State Government is waiting for Amroha TSDF to come up to shift the former as there is no TSDF in western UP currently. In case of latter, no action has been taken for one year. There appears to be some dilemma as presently there is a near monopoly situation with only two TSDFs available and reluctance of officers to deal with repeated single tender offers. Such situations are likely to recur in days to come. The State Government should develop a standard mechanism involving implementing departments along with CPCB, State PCB, technical experts and Finance Department to clearly firm up their SOPs, standard conditions of tender, standard rates of removal and rehabilitation. They may use GeM portal, if necessary. This would obviate any delay and help the officers to take decisions in an evolving area where standards are not available.

3. As per PWC study, 45% of hazardous waste is land fillable leaving balance of 55% as recyclable. The recycling capacity of hazardous waste in organised sector is only about 5% and needs to be increased. Rule 5 of Hazardous and Other Waste Rules, 2016 mandates the State Government Industries Department to allocate industrial space/sheds for recycling/pre-processing and other utilisation of hazardous waste. The State Government should allocate space in UPSIDA/Industrial Development Authorities for recycling and encourage scientific recycling industries in the organised sector to be co-located there along with hazardous waste generating industries.

4. A large part of hazardous waste is e-waste. Illegal e-waste recycling and processing are concentrated in a few hotspots. Seelampur in New Delhi is the hub and in UP, Loni, Baghpat

and Moradabad are the hot spots. We need to step up enforcement at these hot spots, combining local enforcement with supervision from task force to obviate local vested interests. A lot of illegal refurbishing/ recycling activities go on in Loni. Loni has been notified as a regulated area under GDA. Chief Secretary, UP should be directed to ensure that GDA comes out with proper urban planning of Loni which would certainly ensure that no industrial activity takes place in regulated residential areas.

5. Though Noida/Greater Noida has become the mobile manufacturing hub of India, there are no facilities for E-Waste dismantling/recycling. Rule 12 of E-Waste Rules, 2016 categorically directed that the State Government shall ensure E-Waste dismantling/recycling sheds in upcoming industrial parks/estates/clusters. This condition should be made mandatory in the allotment letter itself to be issued by the State Industrial Development Authority, who may also allocate space for same accordingly. Chief Secretary, UP may be directed to ensure the compliance of these directives.

6. Although, India has completely banned import of solid plastics in Hazardous Waste Rules 2016 and trans-boundary movement of hazardous waste is being kept in check under Basel Convention 1992, still, large amount of plastic waste and refurbished Medical equipment/computers/mobile phones are being imported into India. All these types of imports are in the name of cheap raw materials including hazardous and toxic wastes. Thus, there is an urgent need for a detailed assessment of the Hazardous waste including quantification, characteristics, existing disposal practices, environmental impacts and the establishment of Hazardous Waste collection, and recycling centers in partnership with private entrepreneurs and manufacturers. There is need for more recycling facilities and development of infrastructure to handle hazardous waste effectively. Each state should develop its own scrap yards in the respective cities to warehouse e-waste.

7. In many countries, there are separate waste deposition centers for domestic hazardous waste which helps in easy segregation of hazardous waste. In India, there is also provision under rule 15(i) of SWM Rules for waste deposition center for domestic hazardous waste which should be implemented strictly.

8. Unlike other countries, India has a highly developed informal sector in the scrap market. It could be a bane or boon. If done in an unscientific way, it could be a big environmental sore point. However, if it is properly integrated with the formal sector in a scientific way, it could be very useful. There are provisions for integration of informal sector with formal sector in Rule 15 (c) of SWM Rules, 2016. Similar efforts can be done in the hazardous waste sector. If a mechanism is developed in a scientific and environmentally clean way to ensure that authorized producers integrate them in their collection and reprocessing cycle, it will be very helpful.

9. Hazardous waste is generated mostly in Petrochemical, Pharmaceutical, Chemical, Fertilizer and general engineering industries. Tannery units and metal work industries also generate hazardous chemicals. Such industrial areas be specifically marked out and processing, storage, transport, recycling and disposal facilities in and around these areas needs to be upgraded. Enforcement efforts in these areas need to be strengthened.

10. Special efforts for capacity building and skilling of workers in these areas be done. Rule 5 of Hazardous and Other Waste Rules, 2016 provides that the State Government, Department of Labour, shall ensure recognition and registration of workers in recycling, re-processing and other utilization activities and their skill development. It also undertakes the annual monitoring of safety and health of these workers. The State Government should set up an institutional mechanism under a nodal officer in Department of Labour/Skill development to oversee this aspect.

11. There has to be safe arrangements for transportation of hazardous waste in closed trucks. Transport Department be directed to issue guidelines, stating the specifications of trucks which would be carrying these hazardous waste. Enforcement powers for ensuring compliance be delegated/notified to Transport Officers.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble

Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action.
The report also be uploaded on the website of the Committee.

10-09-2020

10-09-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

September 10, 2020

Please visit our website: oscngt.upsdc.gov.in for more information.

Annexures: As above

**Central Pollution Control Board
Waste Management Division-I**

Summary of Meeting of Oversight Committee dated 07.08.2020 regarding Contaminated Sites in UP

CPCB Observations on Contaminated Sites in UP:

As on June, 2020, there are 42 sites identified in UP and distributed as Probable (17 sites) & Contaminated (25 sites). Among those:

- DPR prepared: **06 sites** (Pls refer detailed of the sites at **S. No. 1 to 6**);
 - i) HW still lying at the site (as per DPR prepared): **01 site** (Pls refer detailed of the sites at **S. No. 1**);
 - ii) Remediation about to initiate: **02 sites** (Pls refer detailed of the sites at **S. No. 1 & 2**);
 - iii) DPR prepared, remediation not yet initiated: **04 sites** (Pls refer detailed of the sites at **S. No. 3 to 6**);
- Remediation on-going: **02 sites** (Pls refer detailed of the sites at **S. No. 7 & 8**);
Note: Since source of contamination has been not identified, it is proposed that detailed investigation of the sites is needed.
- Identified as new sites: **02 Sites** (Pls refer detailed of the sites at **S. No. 41 & 42**);
- Hazardous waste lifted: **03 Sites** (Pls refer detailed of the sites at **S. No. 17, 38 & 42**);

CPCB's suggestions:

- i) Sites identified in UP State should be re-investigation based on the "Reference Document On Identification, Inspection and Assessment of Contaminated Sites" prepared by CPCB (except wherein DPRs already prepared).
- ii) Sampling may be carried out for waste/soil/sediment/groundwater/surface water and submit report as per the "Format of Preliminary Investigation Report on Contaminated Sites (CS) / Probable Contaminated Sites (PCS)" referred in aforesaid Reference document along with analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals and site visit Photographs.
- iii) New site, if any identified may be provided/shared with CPCB for updating national inventory.
- iv) Necessary action/direction may be initiated against the Responsible party for contamination.

Details of the sites identified in UP state submitted before the Hon'ble NGT on 24.06.2020 is given below:

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
1.	Khanchandrapuri, Rania Kanpur Dehat	CS	DPR is completed under NCEF project of MoEF&CC and CPCB.	Tendering process is under progress for execution of remediation works by UPSIDA and UPPCB.
2.	Shivnathpura, Rania, (Kanpur Dehat) Ramabai Nagar, Kanpur, Uttar Pradesh	CS		
3	Deva Road, Lucknow (Palhuri Village, Deva Road, Chinhat, Lucknow)	CS	DPR is completed under NCEF project of MoEF&CC and CPCB.	Remediation work not yet initiated.
4	India Pesticide Limited, Lucknow	CS		
5.	Uttardhauna, Chinhat Block, Lucknow	CS		
6.	Chakar Village Chinhat, Lucknow	CS		
7.	Industrial Area Meerut Road, Ghaziabad, Uttar Pradesh	CS	Remediation work is under taken by M/s SPRL (Responsible Party).	UPPCB may monitor on going remediation work has been under taken by Responsible Party and submit progress report to CPCB.
8.	Lohia Nagar C Block, Ghaziabad	CS		
9.	Juhi Baburaiya (Rakhi Mandi), Kanpur	CS	Site inspected by UPPCB and submitted that hazardous waste is not present at the site.	UPPCB shall carry out sampling of soil/ groundwater/surface water/sediment/waste, if any and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
10.	Shivnagar Colony, Unnao	PCS	Site was inspected UPPCB and submitted that: (i) No dumps of hazardous waste are observed. (ii) Groundwater sampling was carried out and analysis results reveal that Color, TDS, Alkalinity & Magnesium is found higher than BIS drinking water acceptable limit.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				parameters & heavy metals along with site visit Photographs. (ii) Carry out detailed investigation of the site and status on the same may be submitted to CPCB.
11.	Nauriaya Kheda Kanpur	CS	Site was inspected by UPPCB and submitted that scattered dumping of MSW is observed at the site.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/groundwater/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
12.	Motipur Village, Chakeri Ward, Near Jajmau Industrial Area, Kanpur	PCS	Site is inspected by UPPCB and submitted that no dumping of hazardous waste is observed at the site.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
13.	Wajidpur, Kanpur	PCS		
14.	Devri Village, Moradabad	PCS		
15.	Bhuapur Village, Kaushambhi, Gaziabad, Uttar Pradesh	PCS	Site is inspected by UPPCB and submitted that: (i) No dumping of hazardous waste is observed at the site. (ii) Sampling of groundwater is carried out and analysis reports are awaited.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status

S. No.	Name of the Site	CS/PCS	Action taken/initiated by UPPCB	Observations/ Suggestions by CPCB
				report of the same be provided to CPCB
16.	Shakti Nagar, Aligarh	CS	Site is inspected by UPPCB and accordingly, carried out groundwater and surface water samples from nearest Domestic Drain. However, analysis results are awaited.	<p>UPPCB has carried out groundwater and surface water samples. However, soil/ waste/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
17.	Kanoria Chemical Renukoot, Renukoot, Sonebhadra, Uttar Pradesh	CS	<p>Site was inspected by UPPCB and submitted that:</p> <p>(i) Mercury bearing sludge has been stored in captive SLF. Presently, the industry is owned by M/s Grasim industries limited.</p> <p>(ii) Surface water samples collected and analysis results are awaited.</p>	<p>UPPCB has carried out only surface water samples. However, soil/ waste/ groundwater/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste/ groundwater and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
18.	Barnawa Village, Baghpat, District Meerut (Confluence	CS	Site was inspected by UPPCB and submitted that except river with blackish	UPPCB has not carried out sampling.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
	point of Kali River & Hindon River)		water is observed, no dumping of hazardous waste is observed.	Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
19.	Firozabad	CS	Site was inspected by UPPCB and submitted that except drain with piles of MSW, no dumping of hazardous waste is observed.	
20.	Panki Industrial Area, Kanpur	CS	Site was inspected by UPPCB and submitted that scattered dumping of MSW is observed at the site.	
21.	Jaibheem Nagar, Ward No. 5, Meerut, UdevriP	CS	Site was inspected by UPPCB and submitted that scattered MSW is observed beside sewage drain. The grey colored water is also observed at the drain.	
22.	Kunrwa, Jirgha Dandi, Sonebhadra District, Uttar Pradesh	PCS	Site is inspected by UPPCB and submitted that sampling of groundwater is carried out and analysis reports are awaited.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB
23.	Dabal Village, Muzaffarnagar	PCS	Site was inspected by UPPCB and submitted that	UPPCB has not carried out sampling.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
24.	Jajmau Industrial Area, Kanpur	PCS	no dumping of hazardous waste is observed.	Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
25.	Jalapur Chooiya, Bijnor	PCS		
26.	Chandenamal Village, Block Thana Bhawan, District Muzaffarnagar.	PCS		
27.	Magarwara Industrial Area, Unnao	PCS	<p>Site was inspected UPPCB and submitted that:</p> <p>(i) No dumps of hazardous waste are observed.</p> <p>(ii) Groundwater sampling was carried out and analysis results reveal that Color, TDS, Alkalinity & Magnesium is found higher than BIS drinking water acceptable limit.</p>	<p>UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) Carry out detailed investigation of the site and status on the same may be submitted to CPCB.</p>
28.	Chetwa, Meorpur block, District Sonebhadra, Uttar Pradesh	PCS	<p>Site is inspected by UPPCB and submitted that sampling of groundwater is carried out and analysis reports are awaited.</p>	<p>UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status</p>

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				report of the same be provided to CPCB
29.	Murdhawa Industrial Area, P.O. Renukoot Dist. Sonebhadra, Uttar Pradesh	PCS	<p>Site is inspected by UPPCB and submitted that:</p> <p>(i) No dumping of hazardous waste is observed at the site.</p> <p>(ii) Sampling of groundwater is carried out and analysis reports are awaited.</p>	<p>UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
30.	Singrauli Super Thermal Power Plant, Singrauli	CS	<p>Site is inspected by UPPCB and accordingly, carried out groundwater and surface water samples. However, analysis results are awaited.</p>	<p>UPPCB has carried out groundwater and surface water samples. However, soil/ waste/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
31.	Tejab Mill Campus, Anwarganj, Kanpur	CS	<p>Site was inspected by UPPCB and submitted that</p>	<p>UPPCB has not carried out sampling.</p>

S. No.	Name of the Site	CS/PCS	Action taken/initiated by UPPCB	Observations/ Suggestions by CPCB
			scattered dumping of MSW is observed at the site.	Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
32.	Ashapur Village, Fatehpur	PCS	Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	UPPCB has not carried out sampling.
33.	Ranipur Village, Fatehpur	PCS		Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
34.	Rooma-Treatment Storage Disposal Facility, Kanpur	PCS	Information not provided by UPPCB.	UPPCB shall carry out preliminary investigation including sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
35.	Hindustan Laboratories, UPSIDC, Industrial Area, Naini, Allahabad	PCS		
36.	Karula Nala(Drain), Moradabad	PCS	Site was inspected by UPPCB and submitted that sewage drain is observed and accordingly, sample of surface water is collected and analysis results are awaited.	UPPCB has carried out surface water sample. However, soil/ waste/ sediment/groundwater samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/sediment/waste/groundwater and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
37.	Babusarai, District Bhadohi	PCS	Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
38.	Bharat Oil and Waste Management, Kanpur	PCS	Site was inspected by UPPCB and submitted that dumped hazardous waste was disposed of after stabilization at TSDF.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
39.	Dewa Road, Lucknow (Palhauri Village, Deva Road, Chinhat, Lucknow)	CS	DPR is completed under NCEF project of MoEF&CC and CPCB.	Remediation work not yet initiated.
40.	Gudhrauly Village, Fatehpur	PCS	Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
41.	Loni, UP	PCS	"New site", based on complaints received, inspection carried out by the officials of CPCB on 14.06.2019 and 09.01.2020. Accordingly, sampling of waste, sediment and groundwater carried out. Analysis results reveal that groundwater is contaminated with color and TDS. Waste and sediment samples were	UPPCB shall carry out detailed investigation of the site and status report of the same be provided to CPCB.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			found highly acidic. Sediment samples were contaminated with heavy metals such as: Chromium, Nickel, Copper, Lead, Arsenic, Antimony & Zinc.	
42.	Bank of River Ramganga, Moradabad, UP	CS	As per direction of Hon'ble NGT, O. A. No. 621/2018, e-waste residue had been lifted. UPPCB has carried out sampling of groundwater and surface water and analysis results are awaited.	<p>UPPCB has carried out groundwater and surface water samples. However, soil/ waste/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste/and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>

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Status of Contaminated Site in Uttar Pradesh							
S.No.	Site Name	GPS coordinates	Land use	Name(s) of Polluter(s)	Chemicals of Concern (CoCs)	Status of sites (CS/PCS/Not contaminated)	Action Plan with inspecting report including analysis report by SP/CBs/PCCs
1	Khanchandrapuri, Rania Kanpur Dehat	26.403777 80.047415	Waste Land	Cerulean Chemicals, Warsi Chemicals, Chandini Chemicals, Amoliya Textile And Higher Chemicals	Hexavalent Chromium, Chromium, Cadmium	CS	DPR Completed under NCEF)
2	Shivnathpura, Rania, (Kanpur Dehat) Ramnabai Ngar, Kanpur, Uttar Pradesh	26.413374 80.021637	Agricultural land	Cerulean Chemicals, Warsi Chemicals, Chandini Chemicals, Amoliya Textile And Higher Chemicals	Chromium, Cadmium, Heavy metals	CS	DPR Completed under NCEF)
3	Dewa Road, Lucknow (Palhauri Village, Deva Road, Chinhat, Lucknow)	26.99668 81.143051	Commercial	India Pesticides Limited	Pesticides (isomers of HCH)	CS	DPR Completed under NCEF)
4	India Pesticide Limited, Lucknow	26°54'48.12"N 81° 4'12.34"E	Industrial	India Pesticides Limited	Pesticides (isomers of HCH)	CS	DPR Completed under NCEF)
5	Uttardhauna, Chinhat Block, Lucknow	26.886526 81.055561	Agricultural land	India Pesticides Limited	Pesticides (isomers of HCH)	CS	DPR Completed under NCEF)
6	Chakar Village Chinhat, Lucknow	26.926555 81.067481	Mixed(Commercial, Industrial)	India Pesticides Limited company,	Pesticides (isomers of HCH)	CS	DPR Completed under NCEF)
7	Industrial Area Meerut Road, Ghaziabad, Uttar Pradesh	28.688404 77.436143	Industrial	1. M/S Shree Ram Piston & Rings. 2. M/S Mascot India (P) Ltd. 3. M/S Kathuria Brothers (P) Ltd. 4. M/S Marshall cycle (P) Ltd.	Hexavalent Chromium, Chromium	CS	Remediation under progress (SPRL)
8	Lohia Nagar C Block, Ghaziabad	28.685193 77.432472	Mixed (Industrial, Habitation settlement)	1. M/S Shree Ram Piston & Rings. 2. M/S Mascot India (P) Ltd. 3. M/S Kathuria Brothers (P) Ltd. 4. M/S Marshall cycle (P) Ltd.	Hexavalent Chromium, Chromium	CS	Remediation under progress (SPRL)
9	Juhi Baburaya (Rakhi Mandi), Kanpur	26.44522 80.322694	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	Hazardous waste is not present.
10	Shivnagar Colony, Unnao	26.55323 80.50761	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste and pucca construction were found at the site.
11	Nauraya Kheda Kanpur	26.453965 80.268066	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
12	Motipur Village, Chakeri Ward, Near Jajmau Industrial Area, Kanpur	26.39678 80.43953	Habitation settlement			Not Contaminated Site	There is no hazardous/legacy waste and pucca construction were found at the site.
13	Wajidpur, Kanpur	26.42332 80.41907	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
14	Devri Village, Moradabad	28.5513 78.79333	Habitation settlement			Not Contaminated Site	There is no hazardous/legacy waste
15	Bhupur Village, Kaushambhi, Gazabad, Uttar Pradesh	28.63711 77.32355	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste and pucca construction were found at the site.
16	Shakti Nagar, Aligarh	27.891556 78.058404	Habitation settlement			Not Contaminated Site	There is no hazardous/legacy waste and pucca construction were found at the site.

	Kanoria Chemical Renukoot, Renukoot, Sonebhadra, Uttar Pradesh	24.229316	85.036038	Industrial	Kanoria Chemicals & Industries Ltd, Renukoot, Sonebhadra, Uttar Pradesh	Mercury, Pesticides (HCH Isomers)	Not Contaminated Site	Mercury generation has been stopped and process is changed to membrane process. Mercury bearing sludge has been stored in captive SLF
17								
18	Barnawa Village, Baghat, District Meerut (Confluence point of Kali River & Hindon River)	29.051893	77.45528	Mixed (Waste land, Water bodies)			Not Contaminated Site	
19	Firozabad	27.1631	78.3733	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
20	Panki Industrial Area, Kanpur	26.46016	80.226849	Waste land			Not Contaminated Site	There is no hazardous/legacy waste
21	Jalibheem Nagar, Ward No. 5, Meerut	28.961787	77.764844	Mixed (Waste land, Water bodies)			Not Contaminated Site	There is no hazardous/legacy waste
22	Kumwa, Jirgha Dandi, Sonebhadra District, Uttar Pradesh	24.09503	83.0549	Habitation Settlement	Natural	Fluoride	Not Contaminated Site	RO water is supplied by industry in affected villages as per NGT order in OA 276/2013
23	Dabal Village, Muzaffarnagar	29.29062	77.633677	Habitation settlement			Not Contaminated Site	There is no hazardous/legacy waste and pucca construction were found at the site.
24	Jajmau Industrial Area, Kanpur	26.40911	80.44404	Industrial			Not Contaminated Site	There is no hazardous/legacy waste
25	Jalapur Chooiya, Bijinor	29.35655	78.1713	Agriculture land			Not Contaminated Site	There is no hazardous/legacy waste
26	Chadnamal Village, Block Thana Bhawan, District Muzaffarnagar	29.65642	77.45677	Waste land			Not Contaminated Site	There is no hazardous/legacy waste and pucca construction were found at the site.
27	Magarwara Industrial Area, Unnao	26.55	80.48	Industrial			Not Contaminated Site	There is no hazardous/legacy waste
28	Chetwa, Meerpur block, District Sonebhadra, Uttar Pradesh	24.06522	82.42131	Mixed (Waste land, Water bodies, Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
29	Murdhawa Industrial Area P.O. Renukoot Dist. Sonebhadra, Uttar Pradesh	24.13415	83.02426	Mixed (Waste land, Water bodies, Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
30	Singrauli Super Thermal Power Plant, Singrauli	24.102683	82.706324	Industrial			Not Contaminated Site	Fly Ash is stored in Ash Dykes
31	Tejab Mill Campus, Anwarganj, Kanpur	26.456382	80.320689	Habitation settlement			Not Contaminated Site	There is no hazardous/legacy waste
32	Ashapur Village, Fatehpur	26.2	80.54	Agricultural land			Not Contaminated Site	There is no hazardous/legacy waste

33	Ranipur Village, Fatehpur	26.2	80.54	Agricultural land				Not Contaminated Site	There is no hazardous/legacy waste
34	Roama-Treatment Storage Disposal Facility, Kanpur	28.63711	80.35	Other (TSDF)				Not Contaminated Site	TSDF site is capped by Nagar Nigam
35	Hindustan Laboratories, UPSIDC, Industrial Area, Naini, Allahabad	25.37108	81.858742	Industrial				Not Contaminated Site	Industry is closed long back
36	Karula Nala(Drain), Moradabad	28.81124	78.76695	Water bodies				Not Contaminated Site	There is no hazardous/legacy waste
37	Babusarai, District Bhadohi	28.54702	77.18938	Mixed (Industrial, Habitation settlement)				Not Contaminated Site	There is no hazardous/legacy waste
38	Bharat Oil and Waste Management, Kanpur	26.377107	79.95375	TSDF				Not Contaminated Site	Hazardous waste which was found at TSDF site during excavation for developing landfill was properly disposed after stabilization at TSDF
39 repeated at Sr No. 3	Dewa Road, Lucknow (Pallauri Village, Deva Road, Chinhat, Lucknow)	26.99668	81.143051	Commercial			India Pesticides Limited	CS	DPR Completed under NCEP.No hazardous waste lying at present.Only ground water remediation required.
40	Gudhrauly Village, Fatehpur	25.9189	80.7967	Agricultural land				Not Contaminated Site	There is no hazardous/legacy waste
41	Loni, UP	28.714	77.328	Mixed (Industrial, Habitation settlement)			Illegal e- waste processing area	PCS	Site was visited and sampling of waste, sediment and ground water was done by CPCB officials on 14-06-2019 and 09-01-2020
42	Bank of River Ramgang, Moradabad, UP			Mixed (Industrial, Habitation settlement)			Illegal disposal of Black powder (e-waste process residue)	CS	As per direction of Hon'ble NGT OA no. 621/2018, e-waste residue had been lifted.

* Contaminated Sites (CS) / Probable Contaminated Sites (PCS)

Inspection Report of M/s MIRZAPUR METAL REFINERY, ARAZI NO-606, VILLAGI HANUMAN PADRA, TEHSIL-SADAR, DISTRICT- MIRZAPUR (U.P.) regarding Hazardous Waste conducted on 09.09.2019 in presence of Mr. Rajesh Agrawal, Manager who was present as representative of Industry.

Sl. No.	Item	Details to be Reported
1.	Production Capacity	: Carbon Black Powder - 97 MT/ Day.
2.	Category (Small/Medium/Large)	: Small
3.	Nature (Specify) (Leather Tanning/smelting & Refining/ Chemical/Fertilizer/Engineering/Electroplating/ Pesticides/Dyes & Dye intermediate manufacturing/Petroleum Refining/Paint, Manufacturing/Iron & Steel).	: Pulverizing & Sun Drying
4.	Raw Materials and other Consumables including Oil/Solvents/Spirits & Other Organics required.	: Spent Carbon in form of Carbon Slurry.
5.	(a) Main Products	: Carbon Black Powder- 97MT/ Day.
	(b) By-Products	: - NIL -
6.	Brief Note on Manufacturing Process (Attach Separate Sheet)	: Pulverization & Sun Drying of Carbon Slurry.
7.	Details of Hazardous Wastes:	
	(a) Generated from process (including Storage & Handling of Raw materials)	: Spent Carbon is generated from manufacturing of carbon black powder.
	(b) From Effluent treatment Plants	: NIL
	(c) From Air Pollution Control Systems	: Spent carbon from Bag filters.
8.	(a) Quantity of Hazardous Wastes (Average Annum)	: Spent Carbon- 5.0 Ton/Annum
	(b) Physical Nature of Hazardous Wastes (Solid/Semi-Solid/Slurry etc.)	: Solid

(Signature)

Contd... 2.

(2)

9. (a) Analysis of Hazardous Wastes (If available) : Not available.
- (b) Expected Constituents : Carbon Black
10. Category of Hazardous Wastes (As per Schedule) : Category No. 18.2 of Schedule-I
11. Details regarding Handling of Hazardous Wastes. (Details regarding Packaging/ Containers/ Trolley etc.) : Spent Carbon is generated from manufacturing process and collected in HDPE Bags and temporary stored in Pucca covered Room.
12. **Environmental Details:**
- (a) Location of Site : Village - Hanuman Padra, Tehsil-Sadar, District - Mirzapur.
- (b) Nearest Human settlement : Hanuman Padra
- (c) Population within 500M radius : Approx. 400
- (d) Population from 500M to 2.0 Km. : Approx. 1500
- (e) Whether Wells/Hand pumps installed near sites of storage/Dumping/Disposal/ site of waste. : No
- (f) Whether surface water sources exist near the site of waste. : No
- (g) Details of any civil/Reserve forests/Sanctuary exist/within 2.0 Km. radius. : N.A.
13. Methods of Collection/ Reception/ Transport. (Give a brief note based on observations made at the Site). : Spent Carbon is generated from manufacturing process and collected in HDPE Bags and temporary stored in Pucca covered Room.
14. Details of Temporary Storage (Specify Quantity and period if is beyond 90 days). (Comment on the possibility of leakage and/or leaching if any) : As mentioned in point no. 13.



Contd... 3.

(3)

- 15. Details of Treatment of Hazardous Waste (if any)
 - (a) Neutralization : No
 - (b) Solidification : No
 - (c) Incineration : No
 - (d) Land filling : No
 - (e) Sold (If yes then the address of purchaser and the purpose for which purchased) : Spent Carbon is generated from manufacturing process and collected in HDPE Bags and finally sent to M/s U.P. Waste Management Project (A Division of Ramky Enviro Engineers Limited) Kanpur Dehat For for safe and final disposal in scientific manner.

- 16. Whether any leachate expected from waste (if yes)
 - (a) Quantity : N.A.
 - (b) Expected characteristics : N.A.
 - (c) Treatment : N.A.

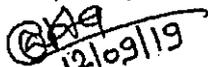
- 17. If Hazardous Wastes is incinerated
 - (a) Quantity : No
 - (b) Height of stack : No
 - (c) Details of firing etc. : No

- 18. Remarks:
 - : Spent Carbon is generated from manufacturing of carbon black powder. Spent Carbon as Hazardous waste temporary collected in HDPE Bags under covered shed. The industry has taken membership from TSDF firm M/s U.P. Waste Management Project (A Division of Ramky Enviro Engineers Limited) Kanpur Dehat for Hazardous Waste Disposal. A copy of provisional membership is uploaded by the industry with online application. Consent to operate under Air and Water act has been issued up to the period of 31.07.2023 to aforesaid industry on dated 20.08.2019. Spent Carbon as Hazardous waste sent to TSDF for safe and final disposal in scientific manner.

On the basis of above facts, recommended for the grant of conditional authorization to install display board showing hazardous waste information near main gate of the factory for the period of five years under the provisions of the Hazardous and other wastes (Management and Trans boundary Movement) Rules, 2016.

The above inspection report is put up for your further necessary action.


 12/9/19
Assistant Scientific Officer/ Regional Officer


 12/09/19
 (U. K. Gupta)
 Junior Engineer



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 10687/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2019

Dated: 26/04/2020

To,

M/s RSPL LIMITED Rania Packaging

, Plot No.- 2040 to 2044, 2061 to 2062 2068 to 2073, Vishayakpur Rania Kanpur

Dehat, KANPUR DEHAT,

Tehsil : AkbarPur

District : KANPUR DEHAT

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 10687 and 26/04/2020 .
2. Reference of application (No. and date) 6670833 and 23/11/2019 .
3. Mr SANJAY TRIPATHI of M/s RSPL LIMITED Rania Packaging is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Vishayakpur Rania Kanpur Dehat .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used Oil (Sch.-1, Cat.-5.1)	Authorized Recyclers	2.0 KL/Annum
2	Empty barrels/containers/liners contaminated with hazardous chemicals (Sch.-1, Cat.-33.1)	to TSDF	5 Ton/Annum
3	Wastes or residues containing oil (Sch.-1, Cat.-5.2)	to TSDF	1.0 Ton/Annum

1. The authorization shall be valid for a period of 25/04/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

6. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
7. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
8. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
9. You are directed to display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
10. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
11. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
12. An ETP sludge/salt test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
13. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
14. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
15. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only.
16. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days
17. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

(Authorized Signatory)

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar
Agarwal
Date: 2020.04.28 09:26:27 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

46

Copy to: To the Regional Officer, U.P.Pollution Control Board, Kanpur Dehat, for information and necessary action .

Pramod Kumar
Agarwal

Digitally signed by Pramod Kumar
Agarwal
Date: 2020.04.28 09:28:58 +05'30'

CEO/EE, I/C Circle

Meeting No. 57

**MINUTES OF MEETING OF THE OVERSIGHT COMMITTEE, NGT UP LUCKNOW HELD
ON 07.09.2020 AT 11-00 AM AT (ORGANISED WITH THE HELP OF NIC) IN OA NO.
804 OF 2017 IN RE: RAJIV NARAYAN & ANR. VERSUS UNION OF INDIA & ORS**

THROUGH VIDEO-CONFERENCING

Due to alarming situation created by generation and unscientific dumping of hazardous waste resulting in serious and irreversible damage to the environment and public health, the issue was considered by the Hon'ble Supreme Court inter alia in Writ Petition No. 657/1995. The present Original Application was registered after considering the status of compliance in O.A No. 36/2012 in order to regulate the polluting activities in Ghaziabad as depicted through various newspaper reports. Thereafter, while considering various reports on environmental pollution, the scope of proceedings was extended to all the states in the country relating to compliance of Hazardous and Other Waste Management and Trans-boundary Movement Rules, 2016 (HOWM Rules). Vide order dated 25.10.2017, the Tribunal disposed of the application no.36/2012 and independent application was filed on the subject of HOWM Rules. This led to application being assigned new number, i.e. O.A No. 804/2017 in re:

Rajiv Narayan and anr vs. Union of India and ors.

Major directions regarding hazardous waste management were given by Hon'ble NGT vide order dated 26.08.2019 in O.A No.804/2017. In view of the directions, the key issues viz. hazardous waste inventory, removal of waste from contaminated sites, assessment of probable site, setting up of TSDFs, compensation regime made by CPCB in case of failure to remove the waste from the contaminated sites etc. with reference to Uttar Pradesh were considered in meetings held by the Committee on 12.02.2020 and 07.08.2020. On 07.08.2020, after reviewing the

compliance status in this case the Committee had directed UPPCB and CPCB to submit the updated status reports.

The Oversight Committee reviewed the reports submitted by CPCB and UPPCB on hazardous waste dumpsites in the State today i.e. 07.09.2020. It is **observed that all sites require fresh inspection along with detailed investigation to be conducted by UPPCB. After this inspection, a new list to be made with reference to contaminated probable and non-contaminated sites in the State. Site wise decisions taken by the Committee are presented below. The Committee directs UPPCB to adhere to the directions and submit a detailed report regarding all sites within one month.**

1. Khanchandrapur, Rania, Kanpur Dehat:

The Committee observed that the site is contaminated and the tendering process has been over delayed. It is directed that execution of remediation work must be undertaken by UPSIDA and UPPCB. Progress report to be submitted within one month.

2. Shivnathpura, Rania , (Kanpur Dehat) Ramabai Nagar, Kanpur, Uttar Pradesh :

The Committee observed that the site is contaminated and the tendering process has been over delayed. It is directed that execution of remediation work must be undertaken by UPSIDA and UPPCB. Progress report to be submitted within one month.

3. Dewa Road, Lucknow (Palhauri Village, Deva Road, Chinhat, Lucknow):

It was noted by the Committee that the site is contaminated and DPR of the site had been completed under NCEF. However, work has not yet been initiated. The Committee directs UPPCB to impose EC and take action for remediation.

4. India Pesticide Limited, Lucknow:

The Committee observed that the site is contaminated and DPR has been completed under National Clean Energy Fund (NCEF). However, work has not yet been initiated. UPPCB to impose EC and take action for remediation.

5. Uttardhauna, Chinhath Block, Lucknow:

The Committee observed that the site is contaminated and DPR has been completed under NCEF. However, work has not yet been initiated. UPPCB to impose EC and take action for remediation.

6. Chakar Village Chinhath, Lucknow:

The Committee observed that the site is contaminated and DPR has been completed under NCEF. UPPCB to impose EC and take action for remediation.

7. Industrial Area Meerut Road, Ghaziabad, Uttar Pradesh: The Committee observed that the site is contaminated and remediation is under progress (SPRL). UPPCB to monitor the remediation work and submit progress report to the committee.

8. Lohia Nagar C Block, Ghaziabad: The Committee observed that the site is contaminated and remediation is under progress. UPPCB to monitor the remediation work and submit progress report to the committee.

9. Juhi Baburaiya (Rakhi Mandi), Kanpur:

The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to conduct sampling

of soil/ groundwater /surface water sediments, waste if any and submit the analysis report with site visit photographs, documentary evidences to the committee.

10. Shivnagar Colony, Unnao:

The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present; groundwater samplings have been done and results are awaited. However, the UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

11. Nauriaya Kheda Kanpur:

The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

12. Motipur Village, Chakeri Ward, Near Jajmau Industrial Area, Kanpur:

The Committee observed that it is a probable contaminated site. UPPCB had submitted that there is no hazardous/legacy waste and pucca construction were found at the site. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

13. Wajidpur, Kanpur:

The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to

conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

14. Devri Village, Moradabad:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. However, the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

15. Bhuapur Village, Kaushambhi, Gaziabad, Uttar Pradesh:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and had carried out ground water sampling. The Committee directed the UPPCB to conduct sampling of soil/ /surface water sediments, waste if any and submit report within one month along with photographs, GPS locations, documentary evidences to the committee.

16. Shakti Nagar, Aligarh:

The Committee observed that the site is contaminated and UPPCB submitted that there is no hazardous/legacy waste and conducted groundwater and surface water sampling for which results are awaited. The UPPCB need to conduct sampling of soil/ sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

17. Kanoria Chemical Renukoot ,Renukoot, Sonebhadra, Uttar Pradesh:

The Committee observed that the site is contaminated and Mercury generation has been stopped and process is changed to membrane process. Mercury bearing sludge

has been stored in captive SLF. UPPCB had conducted surface water sampling and results are awaited. However, the UPPCB need to conduct sampling of soil/ groundwater sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, GPS locations, documentary evidences to the committee.

18. Barnawa Village, Baghpat, District Meerut (Confluence point of Kali River & Hindon River):

The Committee observed that the site is contaminated and UPPCB had submitted that no hazardous waste was present. However, the UPPCB need to conduct sampling of soil/ groundwater/surface water/ sediments/ waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, GPS locations, documentary evidences to the committee.

19. Firozabad:

The Committee observed that the site is contaminated. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

20. Panki Industrial Area, Kanpur:

The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. the UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

21. Jaibheem Nagar, Ward No. 5, Meerut :

The Committee observed that the site is contaminated and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

22. Kunrwa, JirghaDandi, Sonebhadra District, Uttar Pradesh:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that site was not contaminated and conducted groundwater sampling. The results of analysis are awaited. The UPPCB need to conduct sampling of soil/ surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters with emphasis on Fluoride and heavy metals with site visit photographs, documentary evidences to the Committee.

23. Dabal Village, Muzaffarnagar:

The Committee observed that it is a probable contaminated site and UPPCB reported that there was no hazardous/legacy waste. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

24. Jajmau Industrial Area, Kanpur:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

25. Jalapur Chooiya, Bijnor:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

26. Chadenamal Village, Block Thana Bhawan, District Muzaffarnagar:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

27. Magarwara Industrial Area, Unnao:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The results of analysis are awaited. The UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

28. Chetwa, Meorpur block, District Sonebhadra, Uttar Pradesh:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The results of analysis are awaited. The UPPCB need to conduct sampling of soil/ /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

29. Murdhawa Industrial Area P.O. Renukoot Dist. Sonbhadra, Uttar Pradesh:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The analysis results are awaited. The UPPCB need to conduct sampling of soil/ surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

30. Singrauli Super Thermal Power Plant, Singrauli:

The Committee observed that the site is contaminated and Fly Ash was stored in Ash Dykes. UPPCB had submitted that hazardous waste is not present and conducted groundwater and surface water sampling. The analysis results are awaited. The UPPCB need to conduct sampling of soil/ surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

31. Tejab Mill Campus, Anwarganj, Kanpur:

The Committee observed that the site is contaminated and site was inspected by UPPCB and scattered dumping of MSW was found on the site. The UPPCB need to conduct sampling of soil/groundwater /surface water sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

32. Ashapur Village, Fatehpur:

The Committee observed that it is a probable contaminated site and UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/ surface water /groundwater/sediments, waste if any and submit the

analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

33. Ranipur Village, Fatehpur:

The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present and conducted groundwater sampling. The UPPCB need to conduct sampling of soil/surface water/groundwater/sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

34. Rooma-Treatment Storage Disposal Facility, Kanpur:

The Committee observed that it is a probable contaminated site. TSDF site is capped by Nagar Nigam. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/surface water/groundwater/ sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

35. Hindustan Laboratories, UPSIDC, Industrial Area, Naini, Allahabad:

The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/surface water/ groundwater/sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

36. Karula Nala(Drain), Moradabad:

The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present and conducted surface water

sampling. The UPPCB need to conduct sampling of soil/groundwater water/ sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

37. Babusarai, District Bhadohi :

UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/surface water /groundwater sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

38. Bharat Oil and Waste Management, Kanpur:

The Committee observed that it is a probable contaminated site. Hazardous waste which was found at TSDF site during excavation for developing landfill was properly disposed after stabilization at TSDF. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil, surface water, groundwater, sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

39. Gudhrauly Village, Fatehpur:

The Committee observed that it is a probable contaminated site. UPPCB had submitted that hazardous waste is not present. The UPPCB need to conduct sampling of soil/surface water, ground water, sediments, waste if any and submit the analysis report of chemicals of concern including general parameters and heavy metals with site visit photographs, documentary evidences to the committee.

40. Loni, UP:

The Committee observed that it is a probable contaminated site. Site was visited and sampling of waste, sediment and ground water was done by CPCB officials on 14-06-2019 and 09-01-2020. Analysis results revealed that groundwater was contaminated. Waste and sediment samples were found to be highly acidic. Sediment samples were contaminated with heavy metals. UPPCB to carry out detailed investigation of the site and submit report to the Committee.

41. Bank of River Ramganga, Moradabad, UP :

The Committee observed that the site is contaminated and as per direction of Hon'ble NGT OA no. 621/2018, e-waste residue had been lifted. UPPCB had conducted groundwater and surface water sampling but results are awaited. UPPCB to carry out soil/waste/sediment sampling and submit the reports to the Committee.

07-09-2020

07-09-2020

X Anup Chandra Pandey

Dr. Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

Sep 07, 2020

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Meeting No. 51
(Amended)

**MINUTES OF MEETING OF THE OVERSIGHT COMMITTEE, NGT UP LUCKNOW HELD ON
07.08.2020 AT 11-00 AM AT (ORGANISED WITH THE HELP OF NIC) IN OA NO. 804 OF
2017 IN RE: RAJIV NARAYAN & ANR. VERSUS UNION OF INDIA & ORS**

THROUGH VIDEO-CONFERENCING

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.**

Other dignitaries present:

1. Shri Ajay Sharma, CEO UPPCB Lucknow
2. Shri Ravi Kant Singh, CEO State Ground Water Department
3. Shri Rambabu, CPCB, Lucknow
4. Ms Deepti Kapil, CPCB, Lucknow
5. Shri RS Yadav, UPSIDA Kanpur
6. Shri Sudhir Kannaujia, Asstt. Manager, UPSIDA
7. Shri Shriram Sachan, Advisor, UPSIDA
8. Shri Pankaj Rastogi, Junior Engineer, Nagar Palika Parishad, Amroha

Due to alarming situation created by generation and unscientific dumping of hazardous waste resulting in serious and irreversible damage to the environment and public health, the issue was considered by the Hon'ble Supreme Court inter alia in Writ Petition No. 657/1995. The present Original Application was registered after considering the status of compliance in O.A No. 36/2012 in order to regulate the polluting activities in Ghaziabad as depicted through various newspaper reports. Thereafter, while considering various reports on environmental pollution, the scope of proceedings was extended to all the states in the country relating to compliance of Hazardous and Other Waste Management and Transboundary Movement Rules, 2016 (HOWM Rules). Vide order dated 25.10.2017, the Tribunal disposed of the application no.36/2012 and independent application was filed on the subject of HOWM Rules. This led to application being assigned new O.A No. 804/2017.

Hon'ble Tribunal vide order dated 29.08.2017 had considered the compliance of order dated 13.01.2015 in O.A. No. 36/2012 and information was sought with reference to the following questions:-

- (a) As to what is the total generation of hazardous waste in their respective States.*
- (b) Which agencies have been authorized in terms of rules to collect, transport, dispose of and process the hazardous wastes.*
- (c) What is the capacity of the plants which have been given due authorization for that purpose.*
- (d) What happens and how the remnant hazardous waste is being dealt with.*
- (e) The members who have been allotted any of the authorized plants and are not sending hazardous waste to those plants. What action the concerned authorities i.e. the State Government and the respective States and State Pollution Control Boards have taken so far, against such members.*

Vide order dated **25.10.2017**, the Tribunal disposed off the application no.36/2012 and filed independent application viz. O.A.804/2017 on the subject of HOWM Rules. Further, vide order dated 30.07.2018, the Tribunal directed constitution of a Monitoring Committee by the CPCB to compile information about the status of compliance of the HOWM Rules, 2016. CPCB constituted a Monitoring Committee on 09.08.2018 and this Committee gave its interim report on 29.01.2019. The CPCB filed "Final Report of Monitoring Committee on Management of Hazardous Waste" on 23.07.2019 and its own report dated 14.7.2019 which was considered vide order dated 26.08.2019. **Major directions** given by Hon'ble NGT vide order dated **26.08.2019** were as following:

"i. Hazardous waste inventory be updated and verified by way of test checks to ensure that the same is credible, reliable and robust in terms of contents and scope,

as already recommended in the interim report of the Monitoring Committee dated 29.01.2019 which was accepted by the Tribunal on 12.04.2019.

ii.

iii. As already directed, all the States which have not set up TSDF may do so and the States which fail to set up the same up to 31.03.2020, will be liable to pay environmental compensation of Rs. 10 lakh per month. However, with regard to States which may be categorized as small States, having regard to the quantum and nature of generation of hazardous waste, the liability to pay compensation will start from 01.01.2021. The categorization based on threshold limit of generation of hazardous waste be made by the CPCB within one month from today and placed on its website.

iv. 126 sites which have already been identified as contaminated may be cleared of the hazardous waste within six months so that remediation process may start. The remediation work may start at the 55 sites for which DPRs have been completed within the timelines specified in the DPRs. For the remaining 71 sites, DPRs may be completed expeditiously but not later than one year and thereafter remediation may be done as per the timelines in the DPRs.

v. Failure to remove the waste from the 126 identified sites, will result in environmental compensation to be paid at the rate of Rs. 10 lakhs per site from 01.04.2020 by the concerned SPCBs/PCCs to the CPCB. Same rate will apply in respect of such of the 195 sites as are identified as contaminated with effect from 01.01.2021.

vi. With regard to 195 probable contaminated sites, the assessment may be completed within six months and thereafter the waste may be removed within next six months from sites cleared by the CPCB to be contaminated.

vii. The clearance of site by way of disposal or transfer should be strictly as per the HOWM Rules, to be monitored by the CPCB. The cost of removal of waste may be

first paid out of the environment funds/consent funds available with the State PCBs/PCCs and thereafter recovered from the persons concerned.

viii. Whenever any difficulty arises, the CPCB may, on being so satisfied, allocate funds from environment funds available with it, which may thereafter be recovered from the concerned defaulters.

ix. The recommendations of the CPCB with regard to the compensation regime on the subject may be adopted, subject to further consideration of orders.

x. The CPCB may oversee the compliance of these directions compile data from all quarters and furnish an interim compliance report before 15.04.2020."

The **major issues** to be addressed with reference to **Uttar Pradesh** were:

- *Hazardous waste inventory to be prepared and updated*
- *Removal of waste from contaminated sites*
- *Assessment of probable sites*
- *Setting up of TSDFs*
- *The clearance of site by way of disposal or transfer should be strictly as per the HOWM Rules, to be monitored by the CPCB.*
- *Compensation regime made by CPCB to be followed*
- *Failure to remove the waste from the contaminated sites, will result in environmental compensation to be paid at the rate of Rs. 10 lakhs per site from 01.04.2020 by the SPCB to the CPCB.*

On 12.2.2020, the Oversight Committee reviewed the compliance of directions with reference to the above stated issues in the light of Hon'ble NGT order dated 26.08.2019.

1. With regard to hazardous waste inventory, it was informed by UPPCB that 1814 hazardous units were functioning whereas the total generation was 2460 lakh MT. The Committee was not convinced with the data presented as it seemed to be on the lower side. UPPCB was directed to conduct a detailed survey of hazardous units in the Uttar Pradesh.

2. Considering the 18 identified contaminated sites in the State it was reported that remediation work had started at 2 sites. In 6 sites, DPRs had been prepared and in the remaining 10 sites even DPRs were not prepared. The Committee had directed to start the DPR work immediately and submit the compliance reports. Further, CPCB was directed to make an assessment of the progress and submit report to the NGT.

3. With reference to probable contaminated sites, it was informed by UPPCB that work had not started and they aim to complete the work within two months.

4. It was informed in the meeting that there were 2 TSDFs in Kanpur Dehat and 1 in Unnao. TSDF in Amroha was under construction.

Salient Points mentioned by Hon NGT in order dated 07.07.2020 in OA No. 804 of 2017

(i) Vide order dated 7.07.2020, in the light of Hon'ble NGT's directions CPCB filed its report dated 26.6.2020. **With reference to UP, it was depicted that as of June, 2020 there were 42 total sites, 17 probable sites and 25 contaminated sites. In 18 sites out of the total, Hazardous waste (HW) not found on site at the time of inspection by UPPCB. At 3 sites HW has been removed and at 1 it was still lying. DPRs and remediation was complete at 7 sites while at 2 sites assessment work was under process.**

(ii) The Tribunal directed CPCB to take further steps for compliance by issuing appropriate directions and also to enforce its directions for recovery of compensation for the continuing damage to the environment on 'Polluter Pays' principle.

(iii) The Tribunal directed that CPCB and SPCBs may not permit any new industry having potential to generate hazardous waste till facilities for disposal of such waste are ensured. CPCB may set up a system to cross verify the status of hazardous waste generating industries (at least 10% in each State) and also direct SPCBs/PCCs to impose environmental compensation against delinquent industries.

(iv) Regarding remediation of contaminated sites, the Tribunal directed that immediately 5 sites should be taken for remediation and executed within a period of six months. Environmental damages caused by such sites and loss in terms of monetary resources

may also be estimated. All the States/UTs and PCBs were directed to comply with observations and recommendations and furnish their compliance reports by 31.10.2020 to the CPCB.

CPCB informed (in the meeting dated 07.08.2020) that subsequent to the orders of Hon'ble NGT dated 7.07.2020, the Chief Secretary of UP has been requested to provide status report in the prescribed format by 20.10.2020.

Taking into account the directions of Hon'ble NGT in earlier orders and latest order dated 07.07.2020 in O.A. No.804/2017, the **Oversight Committee reviewed the compliance and progress made so far in online meeting on 07.08.2020.** Point-wise decisions taken by the Committee in the matter are detailed out below:

S.No	Issue	Current Status and Decision taken by the Committee												
1.	Guidelines regarding hazardous waste	Ms. Deepti Kapil from CPCB informed that all the required guidelines have been formulated by the CPCB and circulated among all SPCBs.												
2.	IT software for tracking hazardous waste	Ms. Deepti Kapil, CPCB informed that work regarding it is under process and it is anticipated to be approved by end of 2020 and rolling out of the same would need another six months.												
3.	Capacity building with reference to hazardous waste management	Ms. Deepti Kapil, CPCB, informed that CPCB has been conducting workshops on all the environment related aspects every year that also includes module on hazardous waste. Nominations are invited for participation from every SPCB. However, ShriAjay Sharma, UPPCB reported that no person has attended any workshop organised by CPCB with reference to hazardous waste till date. The Committee directed Ms. Deepti to provide a calendar of initiatives taken by CPCB for capacity building.												
4.	Hazardous waste units in Uttar Pradesh	Shri Ajay Sharma, UPPCB reported that total there are 2597 hazardous waste producing units out of which 2173 are operational. This suggests that 424 are closed. <table border="1"> <thead> <tr> <th>Type of waste</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Lanfilliable waste</td> <td>57498.89 MT</td> </tr> <tr> <td>Incinerable waste</td> <td>12415.54 MT</td> </tr> <tr> <td>Recyclable waste</td> <td>175205.602 MT</td> </tr> <tr> <td>Utilisable waste</td> <td>193713.771 MT</td> </tr> <tr> <td>Total waste generation</td> <td>438833.80 3MT</td> </tr> </tbody> </table>	Type of waste	Quantity	Lanfilliable waste	57498.89 MT	Incinerable waste	12415.54 MT	Recyclable waste	175205.602 MT	Utilisable waste	193713.771 MT	Total waste generation	438833.80 3MT
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5.	Contaminated sites in Uttar Pradesh	<p>Shri Ajay Sharma, Chief Environmental Officer, UPPCB reported that there are 41 identified contaminated sites in Uttar Pradesh.</p> <p>The details of the sites are presented below:</p> <p>31 Sites: Not Contaminated sites as no hazardous/legacy waste present</p> <p>9 Sites : Contaminated sites</p> <p>1 Site: Probable contaminated site</p> <p>(Details in Annexure I)</p> <p>The Committee directed UPPCB to conduct a fresh inspection in all the identified contaminated and probable contaminated sites and send the detailed information to the Committee within one month.</p> <p>With reference to the Chromium contaminated sites at Lohia Nagar, Ghaziabad Shri Rambabu from CPCB submitted that source of contamination is not yet ascertained. The Committee directed UPPCB and CPCB that joint inspection report should be submitted within one month. He further stated that with reference to site at Deva Road, Lucknow, CPCB has formulated a DPR for post removal remediation and sent the same 1.5 years back. However, still no progress has been registered so far. Report from CPCB is attached in Annexure II.</p>
6.	Hazardous waste inventory	<p>Shri Ajay Sharma from UPPCB informed that they maintain records of category wise waste generation and quantum of waste. Their officers visit the units and collect information as per the set format. The Committee directed him to submit one such filled up and validated form.</p> <p>Further, official from CPCB stated that all the generators were required to submit the information regarding hazardous waste in June 2020 to the CPCB and SPCB is required to compile the data of all generators and submit it by September, 2020. UPPCB was directed by the Committee to submit a complete list of the generators to CPCB and a copy of the same to the Committee.</p>

		The Committee directed the UPPCB to issue notices within one month to the generators who have not submitted the information by June, 2020.
7.	TSDFs in Uttar Pradesh	At present there are 2 TSDFs in Kanpur Dehat 1 in Unnao dedicated for the tannery sector. TSDF, Amroha is still under process
8.	Environmental Compensation (EC) imposed on industrial units for damaging environment	EC of Rs.280.01 crore had been imposed on 6 units.

07-08-2020

07-08-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

August 07, 2020

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ANNEXURE-1

Status of Contaminated Site in Uttar Pradesh								
S. No.	Site Name	GPS coordinates		Land Use	Name(s) of Polluter(s)	Chemicals of concern (CoCs)	Status of sites (CS/PCS/Not contaminated)	Action Plan with inspection report including analysis report by SPCBs/PCCs
1	Charthoudapur, Ramakrupur Dehat	26.403272	83.047613	Waste land	Specialty Chemicals, Waco Chemicals, Charades Chemicals, Amitya Textile And Paper Chemicals	Pesticides Chromium, Chromium, Cadmium	CS	DPR Completed under NCEI
2	ShivoliPura, Rania, (Kanpur Dehat) Ramabali Nagar, Kanpur, Uttar Pradesh	26.431174	83.021637	Agricultural land	Lehilpa Chemicals, Waco Chemicals, Charades Chemicals, Amitya Textile And Paper Chemicals	Chromium, Cadmium, Heavy metals	CS	DPR Completed under NCEI
3	Dewa Road, Lucknow (Palihau Village, Devra Road, Chunnat, Lucknow)	26.93668	81.143951	Commercial	India Pesticides limited	Pesticides (Isomers of HCH)	CS	DPR Completed under NCEI
4	Inda Pesticide Limited, Lucknow	26°54'48.12"N	81°4'12.34"E	Industrial		Pesticides (Isomers of HCH)	CS	DPR Completed under NCEI
5	Uttarshauri, Chhatra Block, Lucknow	26.886526	81.055961	Agricultural land	India Pesticides limited	Pesticides (Isomers of HCH)	CS	DPR Completed under NCEI
6	Thakur Village, Chhatra, Lucknow	26.926555	81.067441	Mixed (Commercial, Industrial)	India Pesticides limited Company.	Pesticides (Isomers of HCH)	CS	DPR Completed under NCEI
7	Patilwan Area Merout (Roda, Indrabad, Uttar Pradesh)	26.688308	77.476141	Industrial	1. M/S. Anandam Pesticide Works 2. M/S. Marudhi (P) Ltd 3. M/S. Kalyan Brothers (P) Ltd. 4. M/S. Marshall cycle (P) Ltd.	Hexavalent Chromium, Chromium	CS	Remediation under progress (SPR)
8	Tolia Nagar C Block, Ghazipur	28.685198	77.432472	Mixed (Industrial, Habitation settlement)	1. M/S. Anandam Pesticide Works 2. M/S. Marudhi (P) Ltd. 3. M/S. Kalyan Brothers (P) Ltd. 4. M/S. Marshall cycle (P) Ltd.	Hexavalent Chromium, Chromium	CS	Remediation under progress (SPR)
9	Juhi Baburaya (Raku Mandi), Kannur	26.44522	80.322694	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	Hazardous waste is not present
10	Shrunagar Colony, Unnao	26.55471	80.50761	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/liquid waste and pipe connection were found at the site
11	Narayan Kheda Kanpur	26.653969	80.768569	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/liquid waste
12	Meppur Village, Chatter Ward near Jajpur Industrial Area, Kanpur	26.39678	80.54951	Habitation settlement			Not Contaminated Site	There is no hazardous/liquid waste and pipe connection were found at the site.
13	Wajidpur, Kanpur	26.52337	80.41907	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/liquid waste
14	Devi Village, Morendabai	28.55511	78.79333	Habitation settlement			Not Contaminated Site	There is no hazardous/liquid waste
15	Bhuapur Village, Kauchambai, Garhwal, Uttar Pradesh	28.03711	77.32355	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/liquid waste and pipe connection were found at the site
16	Shakti Nagar, Aligarh	27.891156	78.018004	Habitation settlement			Not Contaminated Site	There is no hazardous/liquid waste and pipe connection were found at the site.

17	Kanaris Chemical, Benakoot, Benakoot, Sonbhadra, Uttar Pradesh	74.279316	83.036038	Industrial	Kanaris Chemicals & Industries Ltd, Benakoot, Sonbhadra, Uttar Pradesh	Mercury, Pesticides (HCH Isomers)	Not Contaminated Site	Mercury generation has been stopped and process is changed to methane process. Mercury bearing sludge has been stored in concrete Sil
18	Barnawa Village, Barghata, District Mirzapur (Confluence point of Kali River & Jindan River)	28.052893	77.45528	Mixed (Waste land/Water bodies)			Not Contaminated Site	
19	Arasabad	27.1613	78.1743	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
20	Pank Industrial Area, Kanpur	26.96016	80.276849	Waste land			Not Contaminated Site	There is no hazardous/legacy waste
21	Jalbhoom Nagar, Ward No. 5, Meerut	28.961787	77.766864	Mixed (Waste land/Water bodies)			Not Contaminated Site	There is no hazardous/legacy waste
22	Kanawa, Jirgha Dandi, Sonbhadra District, Uttar Pradesh	24.09903	83.0349	Habitation Settlement	Natural	Herbicide	Not Contaminated Site	RO water is supplied by industry in affected villages as per NIGI order of GA 276/2011
23	Dandi Village, Muzaffarnagar	28.29667	77.433077	Habitation settlement			Not Contaminated Site	There is no hazardous/legacy waste and no construction work found at the site
24	Daryal Industrial Area, Kanpur	26.40911	80.46405	Industrial			Not Contaminated Site	There is no hazardous/legacy waste
25	Ajampur Chouya, Bijnor	29.35665	78.3753	Agriculture land			Not Contaminated Site	There is no hazardous/legacy waste and no construction work found at the site
26	Chadesamal Village, Block Prayag Bijnor, District Muzaffarnagar	29.61642	77.45677	Waste land			Not Contaminated Site	There is no hazardous/legacy waste
27	Magarwara Industrial Area, Utharpur	26.25	80.48	Industrial			Not Contaminated Site	There is no hazardous/legacy waste
28	Orliwa, Meerut block, District Sonbhadra, Uttar Pradesh	24.96577	82.42331	Mixed (Waste land/Water bodies, Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
29	Murchhawa Industrial Area P.O. Aurangabad, Sonbhadra, Uttar Pradesh	24.33415	83.02426	Mixed (Waste land/Water bodies, Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
30	Singrauli Super Thermal Power Plant, Singrauli	24.102683	82.706374	Industrial			Not Contaminated Site	By Ash is stored in Ash Dykes
31	Tejapada Campus, Amritsar, Kanpur	26.456387	80.326583	Habitation settlement			Not Contaminated Site	There is no hazardous/legacy waste

32	Ashapur Village, Fatehpur	26.2	80.54	Agricultural land			Not Contaminated Site	There is no hazardous/legacy waste
33	Ranpur Village, Fatehpur	26.7	80.54	Agricultural land			Not Contaminated Site	There is no hazardous/legacy waste
34	Effluent Treatment Storage Disposal Facility, Kanpur	28.63711	80.35	Other (TSDF)			Not Contaminated Site	TSDF site is capped by Nagar Nigam
35	Hindustan Laboratories, UPS-DC, Industrial Area, Kain, Allahabad	25.37106	81.858742	Industrial			Not Contaminated Site	Industry is closed long back
36	Kaula Nala(Drain), Mirzapur	28.81124	78.76695	Water bodies			Not Contaminated Site	There is no hazardous/legacy waste
37	Babusara, District Bhadohi	28.54702	77.18038	Mixed (Industrial, Habitation settlement)			Not Contaminated Site	There is no hazardous/legacy waste
38	Bhawal Outland Waste Management, Kanpur	26.177107	79.92771	TSDF			Not Contaminated Site	Hazardous waste which was found at TSDF site during excavation for developing landfill was properly disposed after stabilization at TSDF
39 repeated at No. 1	Dawa Road, Lucknow (Palnau Village, Jeva Road, Churai, Lucknow)	28.99688	81.783051	Commercial	India Pesticides Limited	Pesticides (inerters of DCH)	CS	10% Completed under NEEMO hazardous waste lying at present Only ground water remediation required.
40	Gudhaurly Village, Fatehpur	25.9269	82.2967	Agricultural land			Not Contaminated Site	There is no hazardous/legacy waste
41	Loni, UP	28.714	77.328	Mixed (Industrial, Habitation settlement)	Organic waste processing unit	Heavy metals	PLS	Site was visited and sampling of water to detect and ground water was done by CPCB officer on 14-06-2018 and 09-07-2018
42	Bank of River Rampang, Mirzapur, UP			Mixed (Industrial, Habitation settlement)	Legal disposal of Black powder (a white process residue)	Heavy metals	CS	As per direction of Hon'ble NGT (Case No. 621/2018, a waste residue had been lifted.

* Contaminated Sites (CS) / Probable Contaminated Sites (PLS)

Central Pollution Control Board
Waste Management Division-I

Summary of Meeting of Oversight Committee dated 07.08.2020 regarding Contaminated Sites in UP

CPCB Observations on Contaminated Sites in UP:

As on June, 2020, there are 42 sites identified in UP and distributed as Probable (17 sites) & Contaminated (25 sites). Among those:

- DPR prepared: **06 sites** (Pls refer detailed of the sites at S. No. 1 to 6);
 - i) HW still lying at the site (as per DPR prepared): **01 site** (Pls refer detailed of the sites at S. No. 1);
 - ii) Remediation about to initiate: **02 sites** (Pls refer detailed of the sites at S. No. 1 & 2);
 - iii) DPR prepared, remediation not yet initiated: **04 sites** (Pls refer detailed of the sites at S. No. 3 to 6);
 - Remediation on-going: **02 sites** (Pls refer detailed of the sites at S. No. 7 & 8);
- Note: Since source of contamination has been not identified, it is proposed that detailed investigation of the sites is needed.*
- Identified as new sites: **02 Sites** (Pls refer detailed of the sites at S. No. 41 & 42);
 - Hazardous waste lifted: **03 Sites** (Pls refer detailed of the sites at S. No. 17, 38 & 42);

CPCB's suggestions:

- i) Sites identified in UP State should be re-investigation based on the "Reference Document On Identification, Inspection and Assessment of Contaminated Sites" prepared by CPCB (except wherein DPRs already prepared).
- ii) Sampling may be carried out for waste/soil/sediment/groundwater/surface water and submit report as per the "Format of Preliminary Investigation Report on Contaminated Sites (CS) / Probable Contaminated Sites (PCS)" referred in aforesaid Reference document along with analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals and site visit Photographs.
- iii) New site, if any identified may be provided/shared with CPCB for updating national inventory.
- iv) Necessary action/direction may be initiated against the Responsible party for contamination.

Details of the sites identified in UP state submitted before the Hon'ble NGT on 24.06.2020 is given below:

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
1.	Khanchandrapuri, Rania Kanpur Dehat	CS	DPR is completed under NCEF project of MoEF&CC and CPCB.	Tendering process is under progress for execution of remediation works by UPSIDA and UPPCB.
2.	Shivnathpura, Rania, (Kanpur Dehat) Ramabai Nagar, Kanpur, Uttar Pradesh	CS		
3	Deva Road, Lucknow (Palhauri Village, Deva Road, Chinhat, Lucknow)	CS	DPR is completed under NCEF project of MoEF&CC and CPCB.	Remediation work not yet initiated.
4	India Pesticide Limited, Lucknow	CS		
5.	Uttardhauna, Chinhat Block, Lucknow	CS		
6.	Chakar Village Chinhat, Lucknow	CS		
7.	Industrial Area Meerut Road, Ghaziabad, Uttar Pradesh	CS	Remediation work is under taken by M/s SPRL (Responsible Party).	UPPCB may monitor on going remediation work has been under taken by Responsible Party and submit progress report to CPCB.
8.	Lohia Nagar C Block, Ghaziabad	CS		
9.	Juhi Baburaiya (Rakhi Mandi), Kanpur	CS	Site inspected by UPPCB and submitted that hazardous waste is not present at the site.	UPPCB shall carry out sampling of soil/ groundwater/surface water/sediment/waste, if any and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
10.	Shivnagar Colony, Unnao	PCS	Site was inspected UPPCB and submitted that: (i) No dumps of hazardous waste are observed. (ii) Groundwater sampling was carried out and analysis results reveal that Color, TDS, Alkalinity & Magnesium is found higher than BIS drinking water acceptable limit.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				parameters & heavy metals along with site visit Photographs. (ii) Carry out detailed investigation of the site and status on the same may be submitted to CPCB.
11.	Nauriaya Kheda Kanpur	CS	Site was inspected by UPPCB and submitted that scattered dumping of MSW is observed at the site.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/groundwater/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
12.	Motipur Village, Chakeri Ward, Near Jajmau Industrial Area, Kanpur	PCS	Site is inspected by UPPCB and submitted that no dumping of hazardous waste is observed at the site.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
13.	Wajidpur, Kanpur	PCS		
14.	Devri Village, Moradabad	PCS		
15.	Bhuapur Village, Kaushambhi, Gaziabad, Uttar Pradesh	PCS	Site is inspected by UPPCB and submitted that: (i) No dumping of hazardous waste is observed at the site. (ii) Sampling of groundwater is carried out and analysis reports are awaited.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				report of the same be provided to CPCB
16.	Shakti Nagar, Aligarh	CS	Site is inspected by UPPCB and accordingly, carried out groundwater and surface water samples from nearest Domestic Drain. However, analysis results are awaited.	<p>UPPCB has carried out groundwater and surface water samples. However, soil/ waste/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
17.	Kanoria Chemical Renukoot, Renukoot, Sonebhadra, Uttar Pradesh	CS	<p>Site was inspected by UPPCB and submitted that:</p> <p>(i) Mercury bearing sludge has been stored in captive SLF. Presently, the industry is owned by M/s Grasim industries limited.</p> <p>(ii) Surface water samples collected and analysis results are awaited.</p>	<p>UPPCB has carried out only surface water samples. However, soil/ waste/ groundwater/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste/ groundwater and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
18.	Barnawa Village, Baghpat, District Meerut (Confluence)	CS	Site was inspected by UPPCB and submitted that except river with blackish	UPPCB has not carried out sampling.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
	point of Kali River & Hindon River)		water is observed, no dumping of hazardous waste is observed.	Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
19.	Firozabad	CS	Site was inspected by UPPCB and submitted that except drain with piles of MSW, no dumping of hazardous waste is observed.	
20.	Panki Industrial Area, Kanpur	CS	Site was inspected by UPPCB and submitted that scattered dumping of MSW is observed at the site.	
21.	Jaibheem Nagar, Ward No. 5, Meerut, UdevriP	CS	Site was inspected by UPPCB and submitted that scattered MSW is observed beside sewage drain. The grey colored water is also observed at the drain.	
22.	Kunrwa, Jirgha Dandi, Sonebhadra District, Uttar Pradesh	PCS	Site is inspected by UPPCB and submitted that sampling of groundwater is carried out and analysis reports are awaited.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB
23.	Dabal Village, Muzaffarnagar	PCS	Site was inspected by UPPCB and submitted that	UPPCB has not carried out sampling.

S. No.	Name of the Site	CS/PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
24.	Jajmau Industrial Area, Kanpur	PCS	no dumping of hazardous waste is observed.	Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
25.	Jalapur Chooiya, Bijnor	PCS		
26.	Chandenamal Village, Block Thana Bhawan, District Muzaffarnagar.	PCS		
27.	Magarwara Industrial Area, Unnao	PCS	Site was inspected UPPCB and submitted that: (i) No dumps of hazardous waste are observed. (ii) Groundwater sampling was carried out and analysis results reveal that Color, TDS, Alkalinity & Magnesium is found higher than BIS drinking water acceptable limit.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) Carry out detailed investigation of the site and status on the same may be submitted to CPCB.
28.	Chetwa, Meorpur block, District Sonbhadra, Uttar Pradesh	PCS	Site is inspected by UPPCB and submitted that sampling of groundwater is carried out and analysis reports are awaited.	UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
				report of the same be provided to CPCB
29.	Murdhawa Industrial Area, P.O. Renukoot Dist. Sonbhadra, Uttar Pradesh	PCS	<p>Site is inspected by UPPCB and submitted that:</p> <p>(i) No dumping of hazardous waste is observed at the site.</p> <p>(ii) Sampling of groundwater is carried out and analysis reports are awaited.</p>	<p>UPPCB has carried out only groundwater samples. However, soil/ waste/ surface water/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/surface water/ sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
30.	Singrauli Super Thermal Power Plant, Singrauli	CS	<p>Site is inspected by UPPCB and accordingly, carried out groundwater and surface water samples. However, analysis results are awaited.</p>	<p>UPPCB has carried out groundwater and surface water samples. However, soil/ waste/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
31.	Tejab Mill Campus, Anwarganj, Kanpur	CS	<p>Site was inspected by UPPCB and submitted that</p>	<p>UPPCB has not carried out sampling.</p>

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			scattered dumping of MSW is observed at the site.	Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.
32.	Ashapur Village, Fatehpur	PCS	Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	UPPCB has not carried out sampling.
33.	Ranipur Village, Fatehpur	PCS		Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
34.	Rooma-Treatment Storage Disposal Facility, Kanpur	PCS	Information not provided by UPPCB.	UPPCB shall carry out preliminary investigation including sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
35.	Hindustan Laboratories, UPSIDC, Industrial Area, Naini, Allahabad	PCS		
36.	Karula Nala(Drain), Moradabad	PCS	Site was inspected by UPPCB and submitted that sewage drain is observed and accordingly, sample of surface water is collected and analysis results are awaited.	UPPCB has carried out surface water sample. However, soil/ waste/ sediment/groundwater samples are not carried out. Therefore, UPPCB shall: (i) Carry out sampling of soil/sediment/waste/groundwater and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs. (ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
37.	Babusarai, District Bhadohi	PCS	Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
38.	Bharat Oil and Waste Management, Kanpur	PCS	Site was inspected by UPPCB and submitted that dumped hazardous waste was disposed of after stabilization at TSDF.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
39.	Dewa Road, Lucknow (Palhauri Village, Deva Road, Chinhath, Lucknow)	CS	DPR is completed under NCEF project of MoEF&CC and CPCB.	Remediation work not yet initiated.
40.	Gudhrauly Village, Fatehpur	PCS	Site was inspected by UPPCB and submitted that no dumping of hazardous waste is observed.	UPPCB has not carried out sampling. Therefore, UPPCB shall carry out sampling of soil/surface water/ groundwater/ sediment/ waste and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs
41.	Loni, UP	PCS	"New site", based on complaints received, inspection carried out by the officials of CPCB on 14.06.2019 and 09.01.2020. Accordingly, sampling of waste, sediment and groundwater carried out. Analysis results reveal that groundwater is contaminated with color and TDS. Waste and sediment samples were	UPPCB shall carry out detailed investigation of the site and status report of the same be provided to CPCB.

S. No.	Name of the Site	CS/ PCS	Action taken/ initiated by UPPCB	Observations/ Suggestions by CPCB
			found highly acidic. Sediment samples were contaminated with heavy metals such as: Chromium, Nickel, Copper, Lead, Arsenic, Antimony & Zinc.	
42.	Bank of River Ramganga, Moradabad, UP	CS	As per direction of Hon'ble NGT, O. A. No. 621/2018, e-waste residue had been lifted. UPPCB has carried out sampling of groundwater and surface water and analysis results are awaited.	<p>UPPCB has carried out groundwater and surface water samples. However, soil/ waste/ sediment samples are not carried out.</p> <p>Therefore, UPPCB shall:</p> <p>(i) Carry out sampling of soil/sediment/waste/and submit analysis reports of chemicals of concern (CoCs) with general parameters & heavy metals along with site visit Photographs.</p> <p>(ii) If analysis results of groundwater and surface water samples collected exceeds the limits, detailed investigation of the site may be carried out and status report of the same be provided to CPCB</p>
